

THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

The 6th May, 2017

UDD(T)92/2015/269.- In exercise of the powers conferred by Section 84 read with sub-clause (iv) of clause (g) of Section 2 of the Real Estate (Regulation and Development) Act, 2016 (No. 16 of 2016), the Governor of Assam is hereby pleased to make the following rules for the State of Assam, namely:-

CHAPTER-I PRELIMINARY

- Short title and Commencement.-
 - (1) These rules may be called the Assam Real Estate (Regulation and Development) Rules, 2017.
 - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. Definitions.-
 - (1) In these rules, unless the context otherwise requires, -
 - (a) "Act" means the Real Estate (Regulation and Development) Act, 2016 (No. 16 of 2016);
 - (b) "Annexure" means an annexure appended to these rules;
 - (c) "authenticated copy" shall mean a self-attested copy of any document required to be provided by any person under these rules;
 - (d) "Form" means a form appended to these rules;
 - (e) "appropriate government" means the Government of Assam;
 - (f) "layout plan" means a plan of the project depicting the division or proposed division of land into plots, roads, open spaces, amenities etc. and other details as may be necessary;

- (g) "project land" means any parcel or parcels of land on which the project is developed and constructed by a promoter;
- (h) "section" means a section of the Act.
- (2) Words and expressions used herein and not defined, but defined in the Act, shall have the same meaning respectively assigned to them in the Act.

CHAPTER II REAL ESTATE PROJECT

Information and documents to be furnished by the promoter for registration of real estate project.-

- (1) The promoter shall furnish the following additional information and documents, along with those specified under the relevant sections of the Act, for registration of the real estate project with the regulatory authority, namely:-
- (a) authenticated copy of the PAN card of the promoter;
- (b) annual report including audited profit and loss account, balance sheet, cash flow statement, directors report and the auditors report of the promoter for the immediately preceding three financial years; and where annual report is not available, the audited profit and loss account, balance sheet, cash flow statement and the auditors report of the promoter for the immediately preceding three financial years;
- (c) the number of open, covered, basement, stilt parking areas available in the said real estate project;
- (d) authenticated copy of the legal title deed reflecting the title of the promoter to the land on which development is proposed to be developed along with legally valid documents with authentication of such title, if such land is owned by another person;
- (e) the details of encumbrances on the land on which development of project is proposed including details of any rights, title, interest, dues litigation and name of party in or over such land or non-encumbrance certificate through an advocate from the revenue authority not below the rank of Circle Officer, as the case may be;
- (f) where the promoter is not the owner of the land on which development of project is proposed details of the consent of the owner of the land along with a copy of the collaboration agreement, development agreement, joint development agreement or any other agreement, as the case may be, entered into between the promoter and such owner and copies of title and other documents reflecting the title of such owner on the land on which project is proposed to be developed;
- (g) name, photograph, contact details and address of the promoter if it is an individual and the name, photograph, contact details and address of the chairman, partners, directors as the case may be, and the authorised person in case of other entities.
- (2) The application referred to in sub-section (1) of section 4 shall be made in writing as per Form 'A', which shall be submitted in triplicate, until the application procedure is made web based as provided under sub-section (3) of section 4 of the Act.
- (3) The promoter shall pay a registration fee at the time of application for registration by way of a demand draft or a bankers cheque drawn on any scheduled bank or through online payment mode, as the case may be, for a sum calculated at the rate of:-

- (a) in case of group housing project,- five rupees per square metre for projects where the area of land proposed to be developed does not exceed one thousand square meters; or rupees ten per square meter for projects where the area of land proposed to be developed exceeds one thousand square meters, but shall not be more than five lakks rupees;
- (b) in case of mixed development (residential and commercial) project,- ten rupees per square meter for projects where the area of land proposed to be developed does not exceed one thousand square meters; or fifteen rupees per square meter for projects where the area of land proposed to be developed exceeds one thousand square meters, but shall not be more than seven lakhs rupees;
- (c) in case of commercial projects,- twenty rupees per square meter for projects where the area of land proposed to be developed does not exceed one thousand square meters; or twenty five rupees per square meter for projects where the area of land proposed to be developed exceeds one thousand square meters, but shall not be more than ten lakhs rupees;
- (d) in case of plotted development projects,- five rupees per square meter, but shall not be more than two lakhs rupees.
- (4) The declaration to be submitted under clause (I) of sub-section (2) of section 4 of the Act shall be as per Form 'B', which shall include a declaration stating that the promoter shall not discriminate against any allottee at the time of allotment of any apartment, plot or building, as the case may be.
- (5) In case the promoter applies for withdrawal of application for registration of the project before the expiry of the period of 30 days provided under sub-section (1) of section 5, registration fee to the extent of ten percent paid under sub-rules (3) above, or rupees fifty thousand whichever is more, shall be retained as processing fee by the regulatory authority and the remaining amount shall be refunded to the promoter within thirty days from the date of such withdrawal.
- 4. Disclosure by promoters of ongoing projects.- (1) Upon the notification for commencement of sub-section (1) of section 3, promoters of all ongoing projects which have not received occupancy certificate shall, within the time specified in the said sub-section, make an application to the Regulatory Authority in the form and manner provided in rule 3.
 - (2) The promoter shall disclose all project details as required under the Act and the rules and regulations made thereunder, including the status of the project and the extent of completion including original sanctioned plan, layout plan and specification and subsequent modifications carried out, if any. The promoter shall disclose the original time period disclosed to the allottees for completion of the project at the time of sale including delay. This information shall be certified by an engineer, an architect and a chartered accountant in practice.
 - (3) The promoter shall disclose the size of the apartment based on carpet area even if earlier sold on any other basis such as super area, super built up area, built up area etc. which shall not affect the validity of the agreement entered into between the promoter and the allottee to that extent. The promoter shall declare total amount of money collected from allottees and total amount of money used for development of the project including the total amount of balance money lying with the promoter.
 - (4) In case of plotted development the promoter shall disclose the area of the plot being sold to the allottees as per the layout plan.
- 5. Cost of land and construction.- (1) For the purposes of sub-clause (D) of clause (l) of sub-section (2) of section 4, the land cost shall be the cost incurred by the promoter, whether as an outright purchase, lease charges etc.(2) For the purposes of sub-clause (D) of clause (l) of sub-section (2) of section 4, the construction cost shall be the cost incurred by the promoter, towards the on-site expenditure for the physical development of the project.

- 6. Grant or rejection of registration of the project.- (1) Upon the registration of a project as per section 5 read with rule 3, the Regulatory Authority shall issue a registration certificate with a registration number as per Form 'C' to the promoter.
 - (2) In case of rejection of the application as per section 5, the regulatory authority shall inform the applicant as per Form 'D'.

Provided that the Authority may grant an opportunity to the applicant to rectify the defects in the application within such times that the Authority specifies.

- 7. Extension of registration of the project.- (1) The registration granted under section 5, may be extended as per section 6, on an application made by the promoter in Form 'E' which shall not be less than three months prior to the expiry of the registration granted.
 - (2) The application for extension of registration shall be accompanied with a demand draft or a bankers cheque drawn on any scheduled bank or through online payment mode, as the case may be for an amount equivalent to half the registration fee as prescribed under sub-rule (3) of rule 3 along with an explanatory note setting out the reasons for delay in the completion of the project and the need for extension of registration for the project, along with documents supporting such reasons:

Provided that where extension of registration is due to *force majeure* the regulatory authority may at its discretion waive the fee for extension of registration.

- (3) Extension of registration of the project shall not be beyond the period provided as per local laws for completion of the project or phase thereof, as the case may be.
- (4) In case of extension of registration, the regulatory authority shall inform the promoter about the same as per Form 'F' and in case of rejection of the application for extension of registration the regulatory authority shall, after giving an opportunity to the applicant to be heard in the matter as per second proviso of section 6, inform the promoter about the same as per Form 'D':
- Revocation of Registration of the project. Upon the revocation of registration of a
 project as per section 7 the regulatory authority shall inform the promoter about such
 revocation as per Form 'D'.
- Agreement for sale.- (1) For the purpose of sub-section (2) of section 13, the agreement for sale shall be in the form as per Annexure 'A'.
 - (2) Any application letter, allotment letter or any other document signed by the allottee, in respect of the apartment, plot or building, prior to the execution and registration of the agreement for sale for such apartment, plot or building, as the case may be, shall not be construed to limit the rights and interests of the allottee under the agreement for sale or under the Act or the rules or the regulations made thereunder.

CHAPTER III REAL ESTATE AGENT

- 10. Application for Registration by the real estate agent.- (1) Every real estate agent required to register as per sub-section (2) of section 9 of the Act shall make an application in writing to the Regulatory Authority as per Form 'G' along with the following documents, namely:-
 - (a) brief details of his enterprise including its name, registered address, type of enterprise (proprietorship, societies, partnership, companies etc.);
 - (b) particulars of registration including the bye-laws, memorandum of association, articles of association etc. as the case may be;
 - (c) photograph of the real estate agent if it is an individual and the photograph of the partners, directors etc. in case of other entities;
 - (d) authenticated copy of the PAN card;
 - (e) income tax returns filed under the provisions of the Income Tax Act, 1961 for three financial years preceding the application or in case the applicant was exempted from filing returns under the provisions of the Income Tax Act, 1961 for any of the three year preceding the application, a declaration to such effect;
 - (f) authenticated copy of the address proof of the place of business; and
 - (g) such other information and documents, as may be specified by regulations.
 - (2) The real estate agent shall pay a registration fee at the time of application for registration by way of a demand draft or a bankers cheque or through online payment mode, as the case may be, drawn on any scheduled bank, for a sum of rupees ten thousand in case of the applicant being and individual; or rupees fifty thousand in case of the applicant being anyone other than an individual.
- 11. Grant of Registration to the real estate agent.- (1) Upon the registration of a real estate agent as per section 9 read with rule 10, the Regulatory Authority shall issue a registration certificate with a registration number as per Form 'H' to the real estate agent.
 - (2) In case of rejection of the application as per section 9 the Regulatory Authority shall inform the applicant as per Form 'I'.

- (3) The registration granted under this rule shall be valid for a period five years.
- 12. Renewal of registration of real estate agent.- (1) The registration granted under section 9, may be renewed as per section 6, on an application made by the real estate agent in Form 'J' which shall not be less than three months prior to the expiry of the registration granted.
 - (2) The application for renewal of registration shall be accompanied with a demand draft or a bankers cheque or through online payment mode, as the case may be, drawn on any scheduled bank, for a sum of rupees five thousand in case of the real estate agent being an individual or rupees fifty thousand in case of the real estate agent being anyone other than an individual.
 - (3) The real estate agent shall also submit all the updated documents set out in clauses (a) to (f) of rule 10 at the time of application for renewal.
- (4) In case of renewal of registration, the regulatory authority shall inform the real estate agent about the same as per Form 'K' and in case of rejection of the application for renewal of registration the regulatory authority, shall inform the real estate agent as per Form 'I':

Provided that no application for renewal of registration shall be rejected unless the applicant has been given an opportunity of being heard in the matter.

- (5) The renewal of registration of the real estate agent shall be granted provided that the real estate agent remains in compliance with the provisions of the Act and the rules and regulations made thereunder.
- (6) The renewal granted under this rule shall be valid for a period five years.
- 13. Revocation of Registration of real estate agent.- The Regulatory Authority may, due to reasons specified under sub-section (7) of section 9, revoke the registration granted to the real estate agent or renewal thereof, as the case may be, and intimate the real estate agent of such revocation as per Form '1'.
- 14. Maintenance and preservation of books of accounts, records and documents. The real estate agent shall maintain and preserve books of account, records and documents in accordance with the provisions of the Income Tax Act, 1961(43 of 1961), as amended from time to time, and rules made thereunder.
- 15. Other functions of a real estate agent. The real estate agent shall provide assistance to enable the allottee and promoter to exercise their respective rights and fulfil their respective obligations at the time of booking and sale of any plot, apartment or building, as the case may be.

CHAPTER IV

DETAILS TO BE PUBLISHED ON THE WEBSITE OF THE AUTHORITY

16. Details to be published on the website.- (1) For the purpose of clause (b) of section 34, the regulatory authority shall ensure that the following information shall be made available on its website in respect of each project registered:

- (a) Details of the promoter including the following:
- (i) Developer or Group Profile:
- (A) a brief detail of his enterprise including its name, registered address, type of enterprise (proprietorship, limited liability partnership, society, partnership, company, competent authority) and the particulars of registration and in case of a newly incorporated or registered entity, brief details of the of the parent entity including its name, registered address, type of enterprise (proprietorship, societies, limited liability partnership, partnership, companies, competent authority);
- (B) background of promoter- educational qualification, work experience and in case of a newly incorporated or registered entity work experience of the parent entity.
- (ii) Track record of the promoter:
 - (A) number of years of experience of the promoter or parent entity in real estate construction in the state/union territory;
 - (B) number of years of experience of the promoter or parent entity in real estate construction in other states or union territories;
 - (C) number of completed projects and area constructed till date;
 - (D) number of ongoing projects and proposed area to be constructed;
 - (E) details and profile of ongoing and completed projects for the last 5 years as provided under clause (b) of sub-section (2) of section 4.
- (iii) Litigations: Details of past or ongoing litigations in relation to the real estate project.
- (iv) Website:
 - (A) web link to the developer or group website;
 - (B) web link to the project website.
- (b) Details of the real estate project including the following:
- (i) Compliance and registration:
 - (A) authenticated copy of the approvals and commencement certificate from the competent authority as provided under clause (c) of sub-section (2) of section 4;
 - (B) the sanctioned plan, layout plan and specifications of the project or the phase thereof, and the whole project as sanctioned by the competent authority as provided under clause (d) of sub-section (2) of section 4;
 - (C) Details of the registration granted by the Authority.
- (ii) Apartment and garage related details:
 - (A) Details of the number, type and carpet area of apartments for sale in the project as provided under clause (h) of sub-section (2) of section 4;
 - (B) Details of the number and areas of garage for sale in the project as provided under clause (i) of sub-section (2) of section 4;
 - (C) Details of the number of open parking areas available in the real estate project.

- (iii) Registered Agents: Names and addresses of real estate agents as provided under clause (j) of sub-section (2) of section 4.
- (iv) Consultants: Details, including name and addresses, of contractors, architect and structural engineers and other persons concerned with the development of the real estate project as provided under clause (k) of sub-section (2) of section 4, such as:-
 - (A) Name and address of the firm
 - (B) Names of promoters
 - (C) Year of establishment
 - (D) Names and profile of key projects completed
- (v) Location: the location details of the project, with clear demarcation of land dedicated for the project along with its boundaries including the latitude and longitude of the end points of the project as provided under clause (f) of sub-section (2) of section 4.
- (vi) Development Plan:
- (A) The plan of development works to be executed in the proposed project and the proposed facilities to be provided thereof including fire fighting facilities, drinking water facilities, emergency evacuation services, use of renewable energy etc. as provided under clause (e) of sub-section (2) of section 4;
- (B) Amenities: a detailed note explaining the salient features of the proposed project including access to the project, design for electric supply including street lighting, water supply arrangements and site for disposal and treatment of storm and sullage water, any other facilities and amenities or public health services proposed to be provided in the project;
- (C) Gantt Charts and Project schedule: the plan of development works to be executed in the project and the details of the proposed facilities to be provided thereof.
- (c) Financials of the promoter:
 - (i) authenticated copy of the PAN card of the promoter;
 - (ii) audited balance sheet of the promoter for the preceding financial year and income tax returns of the promoter for three preceding financial years and in case of a newly incorporated or registered entity annual returns of the last 3 financial years of the parent entity.
- (d) The promoter shall upload the following updates on the webpage for the project, within seven days from the expiry of each quarter:
 - (i) List of number and types of apartments or plots, as the case may be booked;

- (ii) List of number of garages booked;
- (iii) Status of the project:
 - (A) Status of construction of each building with photographs;
 - (B) Status of construction of each floor with photographs;
 - (C) Status of construction of internal infrastructure and common areas with photographs.
- (iv) Status of approvals:
 - (A) Approval received;
 - (B) Approvals applied and expected date of receipt;
 - (C) Approvals to be applied and date planned for application;
 - (D) Modifications, amendment or revisions, if any, issued by the competent authority with regard to any license, permit or approval for the project.
- (e) Downloads:
 - (i) Approvals:
 - (A) No Objection certificates
 - Consent to Establish and Operate;
 - -Environmental Clearance;
 - Fire NOC;
 - -Permission from Water and Sewerage department;
 - -Height clearance from Airport Authority of India;
 - -Such other approvals as may be required and obtained for the project.
- (B) Authenticated copy of the license or land use permission, building sanction plan and the commencement certificate from the competent authority obtained in accordance with the laws applicable for the project, and where the project is proposed to be developed in phases, an authenticated copy of the license or land use permission, building sanction plan and the commencement certificate for each of such phases;
 - (C) Authenticated copy of the site plan or site map showing the location of the project land along with names of revenue estates, survey numbers, cadastral numbers, khasra numbers and area of each parcels of the project land;
 - (D) Authenticated copy of the layout plan of the project or the phase thereof, and also the layout plan of the whole project as sanctioned by the competent authority; (E) Floor plans for each tower and block including clubhouse, amenities and common areas;
 - (F) Any other permission, approval, or licence that may be required under applicable law;
 - (G) Authenticated copy of occupancy certificate and completion certificate including its application.
 - (ii) Legal Documents:
 - (A) Details including the proforma of the application form, allotment letter, agreement for sale and the conveyance deed;

- (B) Authenticated copy of the legal title deed reflecting the title of the promoter to the land on which development is proposed to be developed along with legally valid documents with authentication of such title, if such land is owned by another person;
- (C) Land Title Search Report from an advocate having experience of at least ten years in land related matters;
- (D) Details of encumbrances on the land on which development is proposed including any rights, title, interest or name of any party in or over such land along with details or no encumbrance certificate from an advocate having experience of atleast ten years in land related matters;
- (E) where the promoter is not the owner of the land on which development is proposed details of the consent of the owner of the land along with a copy of the collaboration agreement, development agreement, joint development agreement or any other agreement, as the case may be, entered into between the promoter and such owner and copies of title and other documents reflecting the title of such owner on the land proposed to be developed;
- (F) Sanction letters:
 - -From banks for construction finance;
 - -From banks for home loan tie-ups.
- (f) Contact details: Contact address, contact numbers and email-ids of the promoter and other officials handling the project.
- (g) Such other documents or information as may be specified by the Act or the rules and regulations made thereunder.
- (2) For the purpose of clause (c) of section 34, the regulatory authority shall maintain a database and ensure that the information specified therein shall be made available on its website in respect of each project revoked or penalised, as the case may be.
- (3) For the purpose of clause (d) of section 34, the regulatory authority shall ensure that the following information shall be made available on its website in respect of each real estate agent registered with it or whose application for registration has been rejected or revoked:
 - (a) For real estate agents registered with the Authority:
 - (i) registration number and the period of validity of the registration of the real estate agent with the regulatory authority;
 - (ii) brief details of his enterprise including its name, registered address, type of enterprise (proprietorship, societies, partnership, companies etc.);
 - (iii) particulars of registration including the bye-laws, memorandum of association,articles of association etc. as the case may be;
 - (iv) photograph of the real estate agent if it is and individual and the photograph of the partners, directors etc. in case of other persons;
 - (v) authenticated copy of the PAN card;

- (vi) income tax returns filed under the provisions of the Income Tax Act, 1961 for three financial years preceding the application or in case the applicant was exempted from filing returns under the provisions of the Income Tax Act, 1961 for any of the three year preceding the application, a declaration to such effect;
 - (vii) authenticated copy of the address proof of the place of business and the contact address, contact numbers and email-ids of the real estate agent and other officials responsible.
 - (b) In case of applicants whose application for registration as a real estate agent have been rejected or real estate agents whose registration has been revoked by the regulatory authority:
 - (i) registration number and the period of validity of the registration of the real estate agent with the regulatory authority;
 - (ii) brief details of his enterprise including its name, registered address, type of enterprise (proprietorship, societies, partnership, companies etc.);
 - (iii) photograph of the real estate agent if it is and individual and the photograph of the partners, directors etc. in case of other persons.
 - (c) Such other documents or information as may be specified by the Act or the rules and regulations made thereunder.
 - (4) The Authority shall maintain a back-up, in digital form, of the contents of its website in terms of this rule, and ensure that such back-up is updated on the last day of each month.

CHAPTER V RATE OF INTEREST PAYABLE BY PROMOTER AND ALLOTTEE AND TIMELINES FOR REFUND

17. Rate of interest payable by the promoter and the allottee. The rate of interest payable by the promoter to the allottee or by the allottee to the promoter, as the case may be, shall be the State Bank of India's Marginal Cost of Lending Rate plus two percent:

Provided that in case the State Bank of India's Marginal Cost of Lending Rate is not in use it would be replace by such benchmark lending rates which the State Bank of India may fix from time to time for lending to the general public.

18. Timelines for refund.- Any refund of monies along with the applicable interest and compensation, if any, payable by the promoter in terms of the Act or the rules and regulations made thereunder, shall be payable by the promoter to the allottee within forty-five days from the date on which such refund along with applicable interest and compensation, if any, becomes due.

CHAPTER VI REAL ESTATE REGULATORY AUTHORITY

19. Manner of selection of chairperson and members of the Authority.-

- (1) As and when vacancies of Chairperson or a Member in the regulatory authority exist or arise, or are likely to arise, the appropriate Government may make a reference to the Selection Committee in respect of the vacancies to be filled.
 - (2) The Selection Committee may, for the purpose of selection of the Chairperson or a Member of the regulatory authority, follow such procedure as deemed fit including the appointment of a search committee consisting of such persons as the Selection Committee considers appropriate to suggest a panel of names possessing the requisite qualification and experience and suitable for being considered for appointment as Chairperson or Member of the regulatory authority.
 - (3) The Selection Committee shall select two persons for each vacancy and recommend the same to the appropriate Government.
 - (4) The Selection Committee shall make its recommendation to the appropriate Government within a period of sixty days from the date of reference made under sub-rule (1).
 - (5) The appropriate government shall within thirty days from the date of the recommendation by the Selection Committee, appoint one of the two persons recommended by the Selection Committee for the vacancy of the Chairperson or Member, as the case may be.
 - 20. Salary and allowances payable and other terms and conditions of service of Chairperson and Members of the regulatory authority.-
- (1) The salaries and allowances payable to the Chairperson and Members of the regulatory authority shall be as follows:
 - (a) The Chairperson shall be paid a consolidated monthly salary of two lakh fifty thousand rupees and they shall not be entitled to any allowance relating to house and vehicle;
 - (b) The whole-time Member shall be paid a consolidated monthly salary of two lakh rupees and they shall not be entitled to any allowance relating to house and vehicle;
 - (c) Every part-time member, who is not a servant of the Government, shall be paid a sitting fee for each day he attends the meetings of the regulatory authority as may be determined by the appropriate government, from time to time and they shall not be entitled to any allowance relating to house and vehicle.

- (2) The Chairperson and every other Member shall be entitled to thirty days of earned leave for every year of service.
- (3) The other allowances and conditions of service of the Chairperson and the wholetime Member shall be as per notification issued by the appropriate government from time to time.

21. Administrative powers of the Chairperson of the regulatory authority.-

The administrative powers of the Chairperson of the regulatory authority shall include making decisions with regard to the following:

- (a) all matters pertaining to staff strength, wages and salaries structures, emoluments, perquisites and personnel policies;
- (b) all matters pertaining to creation and abolition of posts;
- (c) all matter pertaining to appointments, promotions and confirmation for all posts;
- (d) acceptance of resignations by any Member, officer or employee;
- (c) officiating against sanctioned posts;
- (f) authorization of tours to be undertaken by any Member, officer or employee: within and outside India and allowance to be granted for the same;
- (g) all matters in relation to reimbursement of medical claims;
- (h) all matters in relation to grant or rejection of leaves.
- (i) permission for hiring of vehicles for official use;
- (j) nominations for attending seminars, conferences and training courses in India or abroad;
- (k) permission for invitation of guests to carry out training course;
- (1) all matters pertaining to staff welfare expenses;
- (m) sanction scrapping or write-off of capital assets which due to normal wear and tear have become unserviceable or are considered beyond economical repairs;
- (n) all matters relating to disciplinary action against any Member, officer or employee;
- (o) any other powers that may be required for the efficient functioning of the Authority and enforcement of the provisions of the Act and these Rules.
- 22. Salary and allowances payable and other terms and conditions of service of the officers and other employees of the regulatory authority and experts and consultants engaged by the regulatory authority.-
 - (1) The conditions of service of the officers and employees of the Authority and any other category of employees in the matter of pay, allowances, leave, joining time, joining time pay, age of superannuation and other conditions of service, shall be regulated in accordance with such rules and regulations as are, from time to time, applicable to officers and employees of the appropriate Government and drawing the corresponding scales of pay;
 - (2) Consultants or experts that may be engaged by the Authority:

- (a) shall be paid a monthly honorarium as may be determined by the appropriate Government from time to time;
- (b) the consultant or expert shall not be deemed to be regular members of the staff borne on the establishment of the Authority;
- (c) the consultant or expert may be appointed for a tenure of one year, extendable on year to year basis;
- (d) the terms of their appointment may be terminated by the Authority by serving one month's notice.
- (3) The appropriate government shall have power to relax the provisions of any of these rules in respect of any class or category of officers or employees or consultants and experts, as the case may be.
- 23. Functioning of the Authority.- (1) The office of the regulatory authority shall be located at such place as may be determined by the appropriate Government by notification.
 - (2) The working days and office hours of the regulatory authority shall be the same as that of the appropriate Government.
 - (3) The official common seal and emblem of the regulatory authority shall be such as the appropriate Government may specify.
 - (4) Every notice, order and direction of the Authority shall bear the seal of the Authority which shall be in custody with the person designated by the Chairperson.
- 24. Additional powers of the Authority.- (1) In addition to the powers specified in subsection (2) of section 35 the regulatory authority shall have the following additional powers:
 - (a) require the promoter, allottee or real estate agent to furnish in writing such information or explanation or produce such documents within such reasonable time, as it may deem necessary;
 - (b) requisitioning, subject to the provisions of sections 123 and 124 of the Indian Evidence Act, 1872 (1 of 1872), any public record or document or copy of such record or document from any office.
 - (2) The regulatory authority may call upon such experts or consultants from the fields of economics, commerce, accountancy, real estate, competition, construction, architecture or engineering or from any other discipline as it deems necessary, to assist the regulatory authority in the conduct of any inquiry or proceedings before it.
 - (3) On receipt of the application in prescribed form and complete in all respects under section 4 read with rule 3 for registration of a project, the Authority may review the documents submitted along with the application under rule 3 and enquire, *inter-alia*, into the following matters and such other matters, as it may consider necessary, prior

to grant of registration within the time prescribed under sub-section (1) of section 5, namely:-

- (a) the nature of rights and interest of the promoter to the land which is proposed to be developed;
- (b) extent and location of area of land proposed to be developed;
- (c) layout plan of the project;
- (d) financial, technical and managerial capacity of the promoter to develop the project;
- (e) plan regarding the development works to be executed in the project; and
- (f) conformity of development of the project with neighboring areas.
- (4) The Authority may in the interest of the allottees, enquire into the payment of amounts imposed as penalty, interest or compensation, paid or payable by the promoter, in order to ensure that the promoter has not:
- (a) withdrawn the said amounts from the account maintained as provided under subclause (D) of clause (1) of sub-section (2) of section 4; or
- (b) used any amounts paid to such promoter by the allottees for the that real estate project for which the penalty, interest or compensation is payable, or any other real estate project;
 - (c) recovered the amounts paid as penalty, fine or compensation from the allottees of the relevant real estate project or any other real estate project.
- 25. Manner of recovery of interest, penalty and compensation. Subject to the provisions of sub-section (1) of section 40, the recovery of the amounts due as arrears of land revenue shall be carried out in the manner provided in local laws.
- 26. Manner of implementation of order, direction or decisions of the adjudicating officer, the Authority or the Appellate Tribunal.- For the purpose of sub-section
- (2) of section 40, every order passed by the adjudicating officer, regulatory authority or Appellate Tribunal, as the case may be, under the Act or the rules and regulations made thereunder, shall be enforced by the adjudicating officer, regulatory authority or the Appellate Tribunal in the same manner as if it were a decree or order made by the principal civil court in a suit pending therein and it shall be lawful for the adjudicating officer, regulatory authority or Appellate Tribunal, as the case may be, in the event of its inability to execute the order, send such order to the principal civil court, to execute such order either within the local limits of whose jurisdiction the real estate project is located or in the principal civil court

within the local limits of whose jurisdiction the person against whom the order is being issued, actually and voluntarily resides, or carries on business, or personally works for gain.

CHAPTER VII CENTRAL ADVISORY COUNCIL

- 27. Manner of giving effect to the recommendation of the Central Advisory Council.-
 - (1) Pursuant to its establishment as per sub-section (1) of section 41 of the Act the Central Advisory Council shall, at such intervals as it may deem necessary, make recommendation on the matters set out in sub-section (1) of section 42 of the Act.
 - (2) The Central Advisory Council shall prepare draft recommendation and invite comments on the same from stakeholders, experts, civil society etc.
 - (3) Upon receipt of comments on the draft recommendation as per sub-rule (2), the Central Advisory Council shall finalize its recommendation after incorporating such comments as it may deem appropriate and refer the same to the Central Government, who shall have the authority-
 - (a) to accept such recommendation in entirety;
 - (b) to accept such recommendation with such amendments as it may deem fit and proper;
 - (c) to refer back such recommendation to the Central Advisory Council with its comments for consideration;
 - (d) to reject such recommendation.
 - (4) Pursuant to acceptance of the recommendations or part thereof the Central Government may share the recommendation of the Central Advisory Council with the appropriate Government of States and Union Territories with Legislature for further necessary action to give effect to the said recommendation.
 - (5) As regards, the Union territories without Legislature, the Central Government may, if it deems fit, by notification, make rules to give effect to such recommendations of the Central Advisory Council.

CHAPTER VIII REAL ESTATE APPELLATE TRIBUNAL

28. Form for filing Appeal and the fees payable.- (1) Every appeal filed under subsection (1) of section 44 shall be accompanied by a fee of rupees one thousand in the form of a demand draft or through bankers cheque or through online payment, as the case may be, drawn on a nationalized bank in favour of the Appellate Tribunal and

payable at the main branch of that Bank at the station where the seat of the said Appellate Tribunal is situated.

- (2) Every appeal shall be filed as per Form 'L' along with the following documents:
- (a) An attested true copy of the order against which the appeal is filed;
- (b) Copies of the documents relied upon by the appellant and referred to in the appeal;
- (c) An index of the documents.
- (3) Procedure for filing the appeal shall be as decided by the Appellate Tribunal.

29. Manner of selection of members of the Appellate Tribunal.

- (1) As and when vacancies of a Member in the Appellate Tribunal exist or arise, or are likely to arise, the appropriate Government may make a reference to the Selection Committee in respect of the vacancies to be filled.
- (2) The Selection Committee may, for the purpose of selection of the Member of the Appellate Tribunal, follow such procedure as deemed fit including the appointment of a search committee consisting of such persons as the Selection Committee considers appropriate to suggest a panel of names possessing the requisite qualification and experience and suitable for being considered for appointment as Member of the Appellate Tribunal.
- (3) The Selection Committee shall select two persons for each vacancy and recommend the same to the appropriate Government.
- (4) The Selection Committee shall make its recommendation to the appropriate Government within a period of sixty days from the date of reference made under sub-rule (1).
- (5) The appropriate government shall within thirty days from the date of the recommendation by the Selection Committee, appoint one of the two persons recommended by the Selection Committee for the vacancy of the Member.

Salary and allowances payable and other terms and conditions of service of Chairperson and Members of the Appellate Tribunal.

- (1) The salaries and allowances payable to the Chairperson and Members of the Appellate Tribunal shall be as follows:
- (a) The Chairperson shall be paid a monthly salary equivalent to the last drawn salary by such person, as a Judge of a High Court;
- (b) The whole-time Member shall be paid a monthly salary equivalent to the last drawn salary at the post held by such person, prior to his appointment as a Member of the Appellate Tribunal;

- (c) Every full-time Member, who is not a servant of the Government, shall be paid a monthly salary equivalent to the Principal Secretary to the Government of Assam;
- (d) Every part-time Member, who is not a servant of the Government, shall be paid a sitting fee for each day he attends the meetings of the Appellate Tribunal as may be determined by the appropriate government, from time to time.
- (2) The Chairperson and every other Member shall be entitled to thirty days of earned leave for every year of service.
- (3) The other allowances and conditions of service of the Chairperson and the wholetime Member shall be as per notification issued by the appropriate government from time to time.

Procedure for inquiry of the charges against the Chairperson or Member of the Authority or the Appellate Tribunal.-

- (1) In the event of the appropriate Government becoming aware of occurrence of any of the circumstances specified in clause (d) or clause (e) of sub-section (1) of section 26 in case of a Chairperson or Member of the regulatory authority or as specified under sub-section (1) of section 49 in case of a Chairperson or Member of the Appellate Tribunal, by receipt of a complaint in this regard or *suo motu*, as the case may be, the appropriate Government shall make a preliminary scrutiny with respect to such charges against the Chairperson or any Member of the regulatory authority or Appellate Tribunal, as the case may be.
- (2) If, on preliminary scrutiny, the appropriate Government considers it necessary to investigate into the allegation, it shall place the complaint, if any, together with supporting material as may be available, before a Judge of the High Court.
- (3) The appropriate government shall forward to the Judge, copies of-
- (a) the statement of charges against the Chairperson or Member of the regulatory authority or Appellate Tribunal, as the case may be; and
- (b) material documents relevant to the inquiry.
- (4) The Chairperson or Member of the Authority or Appellate Tribunal, as the case may be, shall be given a reasonable opportunity of being heard with respect to the charges within the time period as may be specified in this behalf by the Judge.
- (5) Where it is alleged that the Chairperson or Member Appellate Tribunal is unable to discharge the duties of his office efficiently due to any physical or mental

incapacity and the allegation is denied, the Judge may arrange for the medical examination of the Chairperson or Member of the Appellate Tribunal.

- (6) After the conclusion of the investigation, the Judge shall submit his report to the appropriate government stating therein his findings and the reasons thereof on each of the articles of charges separately with such observations on the whole case as he thinks fit.
- (7) Thereafter, the appropriate government shall in consultation with the Chief Justice of the High Court decide to either remove or not to remove the Chairperson or Member of the regulatory authority or Appellate Tribunal, as the case may be.
- 32. Salary and allowances payable and other terms and conditions of service of the officers and other employees of the Appellate Tribunal.-
 - (1) The conditions of service of the officers and employees of the Authority and any other category of employees in the matter of pay, allowances, leave, joining time, joining time pay, age of superannuation and other conditions of service, shall be regulated in accordance with such rules and regulations as are, from time to time, applicable to officers and employees of the appropriate Government and drawing the corresponding scales of pay;
 - (2) The appropriate government shall have power to relax the provisions of any of these rules in respect of any class or category of officers or employees or consultants and experts, as the case may be.
- 33. Additional powers of the Appellate Tribunal.- The Appellate Tribunal may call upon such experts or consultants from the fields of economics, commerce, accountancy, real estate, competition, construction, architecture or engineering or from any other discipline as it deems necessary, to assist the Appellate Tribunal in the conduct of any inquiry or proceedings before it.
- 34. Administrative powers of the Chairperson of the Appellate Tribunal. The administrative powers of the Chairperson of the Appellate Tribunal shall include making decisions with regard to the following: -
 - (a) all matters pertaining to staff strength, wages and salaries structures, emoluments, perquisites and personnel policies;
 - (b) all matters pertaining to creation and abolition of posts;
 - (c) all matter pertaining to appointments, promotions and confirmation for all posts;
 - (d) acceptance of resignations by any Member, officer or employee;
 - (e) officiating against sanctioned posts;

- (f) authorization of tours to be undertaken by any Member, officer or employee: within and outside India and allowance to be granted for the same;
- (g) all matters in relation to reimbursement of medical claims;
- (h) all matters in relation to grant or rejection of leaves.
- (i) permission for hiring of vehicles for official use;
- (j) nominations for attending seminars, conferences and training courses in India or abroad;
- (k) permission for invitation of guests to carry out training course;
- (1) all matters pertaining to staff welfare expenses;
- (m) sanction scrapping or write-off of capital assets which due to normal wear and tear have become unserviceable or are considered beyond economical repairs;
- (n) all matters relating to disciplinary action against any Member, officer or employee;
- (o) any other powers that may be required for the efficient functioning of the Appellate Tribunal and enforcement of the provisions of the Act and these Rules.

CHAPTER IX OFFENCES AND PENALTIES

35. Terms and conditions and the fine payable for compounding of offence.- (1) The court shall, for the purposes of compounding any offence specified under section 70, accept a sum of money as specified in the Table below:

Offence	Money to be paid for compounding the offence
Imprisonment under sub section (2) of section 59	10% of the estimated cost of the real estate project
Imprisonment under section 64	10% of the estimated cost of the real estate project
Imprisonment under section 66	10% of the estimated cost of the plot, apartment or building, as the case may be, of the real estate project, for which the sale or purchase has been facilitated
Imprisonment under section 68	10% of the estimated cost of the plot, apartment or building, as the case may be

Provided that the appropriate Government may, by notification in the official gazette, amend the rates specified in the table above.

- (2) On payment of the sum of money in accordance with the table above, any person in custody in connection with that offence shall be set at liberty and no proceedings shall be instituted or continued against such person in any court.
- (3) The acceptance of the sum of money for compounding an offence in accordance with the table above, by the Court shall be deemed to amount to an acquittal within the meaning of section 300 of the Code of Criminal Procedure, 1973.
- (4) The promoter, allottee or real estate agent, as the case may be, shall comply with the orders of the regulatory authority or the Appellate Tribunal, within the period specified by the court, which shall not be more than 30 days from the date of compounding of the offence.
- 36. Manner of filing a complaint with the regulatory authority and the manner of holding an inquiry by the regulatory authority.- (1) Any aggrieved person may file a complaint with the regulatory authority for any violation under the Act or the rules and regulations made thereunder, save as those provided to be adjudicated by the adjudicating officer, as per Form 'M' which shall be accompanied by a fee of rupees one thousand in the form of a demand draft drawn on a nationalized bank in favour of regulatory authority and payable at the main branch of that bank at the station where the seat of the said regulatory authority is situated.
 - (2) The regulatory authority shall for the purposes of deciding any complaint as specified under sub-rule (1), follow summary procedure for inquiry in the following manner:
 - (a) Upon receipt of the complaint the regulatory authority shall issue a notice along with particulars of the alleged contravention and the relevant documents to the respondent;
 - (b) The notice shall specify a date and time for further hearing;
 - (c) On the date so fixed, the regulatory authority shall explain to the respondent about the contravention alleged to have been committed in relation to any of the provisions of the Act or the rules and regulations made thereunder and if the respondent:
 - (i) pleads guilty, the regulatory authority shall record the plea, and pass such orders including imposition of penalty as it thinks fit in accordance with the provisions of the Act or the rules and regulations, made thereunder;
 - (ii) does not plead guilty and contests the complaint the regulatory authority shall demand and explanation from the respondent;
 - (d) In case the regulatory authority is satisfied on the basis of the submissions made that the complaint does not require any further inquiry it may dismiss the complaint;
 - (e) In case the regulatory authority is satisfied on the basis of the submissions made that the there is need for further hearing into the complaint it may order production of documents or other evidence on a date and time fixed by it;

- (f) The regulatory authority shall have the power to carry out an inquiry into the complaint on the basis of documents and submissions;
- (g) On the date so fixed, the regulatory authority upon consideration of the evidence produced before it and other records and submissions is satisfied that -
- (i) the respondent is in contravention of the provisions of the Act or the rules and regulations made thereunder it shall pass such orders including imposition of penalty as it thinks fit in accordance with the provisions of the Act or the rules and regulations made thereunder;
- (ii) the respondent is not in contravention of the provisions of the Act or the rules and regulations made thereunder the regulatory authority may, by order in writing, dismiss the complaint, with reasons to be recorded in writing.
- (h) If any person fails, neglects or refuses to appear, or present himself as required before the regulatory authority, the regulatory authority shall have the power to proceed with the inquiry in the absence of such person or persons after recording the reasons for doing so.
- 37. Manner of filing a complaint with the adjudicating officer and the manner of holding an inquiry by the adjudicating officer. (1) Any aggrieved person may file a complaint with the adjudicating officer for compensation under section 12, 14, 18 and 19 as per Form 'N' which shall be accompanied by a fee of rupees one thousand in the form of a demand draft drawn on a nationalized bank in favour of regulatory authority and payable at the main branch of that bank at the station where the seat of the said regulatory authority is situated.
 - (2) The adjudicating officer shall for the purposes of adjudging compensation follow summary procedure for inquiry in the following manner:
 - (i) Upon receipt of the complaint the adjudicating officer shall issue a notice along with particulars of the alleged contravention and the relevant documents to the promoter;
 - (ii) The notice shall specify a date and time for further hearing;
 - (iii) On the date so fixed, the adjudicating officer shall explain to the promoter about the contravention alleged to have been committed in relation to any of the provisions of the Act or the rules and regulations made thereunder and if the promoter:
 - (a) pleads guilty, the adjudicating officer shall record the plea, and award such c compensation as he thinks fit in accordance with the provisions of the Act or the rules and regulations, made thereunder;
 - (b) does not plead guilty and contests the complaint the adjudicating officer shall demand and explanation from the promoter;
 - (iv) In case the adjudicating officer is satisfied on the basis of the submissions made that the complaint does not require any further inquiry it may dismiss the complaint;

- (v) In case the adjudicating officer is satisfied on the basis of the submissions made that
 the there is need for further hearing into the complaint it may order production of
 documents or other evidence on a date and time fixed by him;
- (vi) The adjudicating officer shall have the power to carry out an inquiry into the complaint on the basis of documents and submissions;
- (vii) On the date so fixed, the adjudicating officer upon consideration of the evidence produced before him and other records and submissions is satisfied that the promoter is-
- (a) liable to pay compensation, the adjudicating officer may, by order in writing, order payment of such compensation, as deemed fit by the promoter to the complainant; or
 (b) not liable to any compensation, the adjudicating officer may, by order in writing, dismiss the complaint, with reasons to be recorded in writing.
- (viii) If any person fails, neglects or refuses to appear, or present himself as required before the adjudicating officer, the adjudicating officer shall have the power to proceed with the inquiry in the absence of such person or persons after recording the reasons for doing so.

CHAPTER X BUDGET AND REPORT

- 38. Budget, accounts and audit.- The regulatory authority shall prepare a budget, maintain proper accounts and other relevant records and prepare an annual statement of accounts as provided in section 77 as per Form 'O'.
- Report and Returns.- The regulatory authority shall prepare its annual report as provided in section 78 as per Form 'P'.

ANNEXURE 'A' [See rule 9] AGREEMENT FOR SALE

This Agreement for Sale	e ("Agreement") exec	cuted on this d	lay of, 2	0,
By and Between				
[If the promoter is a con	mpany]			
(CI	N no.), a comp	any incorporate	d under the
provisions of the Com	panies Act, [1956 c	or 2013, as the	case may be],	having its
registered office at		and its	corporate office	at
gionatom	(PAN), re	presented by its	authorized
signatory authorized <i>vide</i> board r "Promoter"	esolution dated	he	reinafter referre	ed to as the
(which expression shall mean and include its assignees);				
[OR]				
[If the promoter is a Pa	rtnership firm]			
·	, a partnership	firm registered u	inder the Indian	Partnership
Act, 1932, having its (PAN	principal place of bu	isiness at		,
vida),	, (Aadhar	no.)	authorized
expression shall unless and include its success including those of the r	repugnant to the con ors-in-interest, execut	text or meaning	thereof be deen	ned to mean
[OR]				
[If the promoter is an	Individual]			
Mr. / Ms.	3	(Aadhar no.) son
Mr. / Msdaughter of	, aged about	, residin	g at	
150		, (P	AN),
hereinafter called the " or meaning thereof administrators, success	be deemed to me	an and include	ms/ner nens	o the context, executors.

AND

	is a company]	
	der the provisions of the Companies Act,	[1056 or 2012 on the compar
bel, having its	der the provisions of the Companies Act, ([1936 of 2013, as the case ma
de office at	(P.	AN)
ted by its	authorized signatory,, (Pa	(Aadhar no.
ica by 165	duly authorized vide board res	solution dated
hereinafter refer	red to as the "Allottee" (which expressio	n shall unless repugnant to the
context or me	eaning thereof be deemed to mean ors, administrators and permitted assignees)	and include its successor-i
[OR]		
If the Allottee i	is a Partnership]	
	, a partnership firm registered under the	
having its prin	cipal place of business at	, (PAN
represented b	by its authorized partner,	, (Aadhar n
	authorized vide are "Allottee" (which expression shall unle	, hereinaft
[OR]		
If the Allottee	is an Individual]	
Mr. / Ms	, (Aadhar no) son / daughter o
	_, aged about, residing at	
	, (PAN, ttee" (which expression shall unless repug), hereinaf
thereof be dee	ettee" (which expression shall unless repugemed to mean and include his/her heaterest and permitted assignees).	
[OR]		
[If the Allottee i	is a HUF]	
Mr.	, (Aadhar no.) son of aged abo
for s	, (Aadhar no, self and as the Karta of the Hindu Joint Mit	takshara Family known as
	HUF, having its place of business / reside	
(PAN		
(PAN	hereinafter referred to as the "Allottee"	
(PAN), repugnant to t	the context or meaning thereof be d	(which expression shall unli deemed to include his he
(PAN), repugnant to trepresentatives,	the context or meaning thereof be d executors, administrators, successors-in-in	(which expression shall unl deemed to include his he nterest and permitted assigns
(PAN), repugnant to trepresentatives, well as the mem	the context or meaning thereof be d	(which expression shall unl deemed to include his he nterest and permitted assigns

[Please insert details of other allottee(s), in case of more than one allottee]

The Promoter and Allottee shall hereinafter collectively be referred to as the "Parties" and individually as a "Party".

WHEREAS:	S:
----------	----

insert land details as per local laws] totally admeasuring square meters situated at in Tehsil & District ("Said Land") vide sale
meters situated at in Tehsil & District ("Said Land") vide sale
deed(s) dated registered as documents no at the office of the Sub-Registrar;
[OR]
("Ouman") is the absolute and levels a summer of fishes are a second
("Owner") is the absolute and lawful owner of [khasra nos./ survey nos.] [Please insert land details as per local laws] totally admeasuring
square meters situated atin Tehsil & District("Said Land")
vide sale deed(s) dated registered as documents no.
at the office of the Sub-Registrar. The Owner and the Promoter have entered into a [collaboration/development/joint development] agreement dated
registered as document no at the office of the Sub-Registrar;
B.The Said Land is earmarked for the purpose of building a [commercial/residential/any other purpose] project, comprising multistoried apartment buildings and [insert any other components of the Projects] and the said project shall be known as' ("Project");
[OR]
The Said Land is earmarked for the purpose of plotted development of a [commercial/residential/any other purpose] project, comprisingplots and [insert any other components of the Projects] and the said project shall be known as' ("Project"):
Provided that where land is earmarked for any institutional development the same shall be used for those purposes only and no commercial/residential development shall be permitted unless it is a part of the plan approved by the competent authority.
C.The Promoter is fully competent to enter into this Agreement and all the legal formalities with respect to the right, title and interest of the Promoter regarding the Said Land on which Project is to be constructed have been completed;
D.The[Please insert the name of the concerned competent authority] has granted the commencement certificate to develop the Project vide approval dated;
E.The Promoter has obtained the final layout plan approvals for the Project from
[Please insert the name of the concerned
competent authority]. The Promoter agrees and undertakes that it shall not make any

changes to these layout plans except in strict compliance with section 14 of the Act and other laws as applicable;
F.The Promoter has registered the Project under the provisions of the Act with the Real Estate Regulatory Authority at onunder registration no;
G.The Allottee had applied for an apartment in the Project vide application no. dated and has been allotted apartment no having carpet area of square feet, type, on floor in [tower/block/building] no ("Building") along with garage/closed parking no. admeasuring square feet in the [Please insert the location of the garage/closed parking], as permissible under the applicable law and by pro rata share in the common areas ("Common Areas") as defined under clause (n) of Section 2 of the Act (hereinafter referred to as the "Apartment" more particularly described in Schedule A and the floor plan of the apartment is annexed hereto and marked as Schedule B);
[OR]
The Allottee had applied for a plot in the Project vide application no dated and has been allotted plot no having area of square feet and plot for garage/closed parking admeasuring square feet (if applicable)] in the [Please insert the location of the garage/closed parking], as permissible under the applicable law and of pro rata share in the common areas ("Common Areas") as defined under clause (n) of Section 2 of the Act (hereinafter referred to as the "Plot" more particularly described in Schedule A);
H.The Parties have gone through all the terms and conditions set out in this Agreement and understood the mutual rights and obligations detailed herein;
[Please enter any additional disclosures/details]
J.The Parties hereby confirm that they are signing this Agreement with full knowledge of all the laws, rules, regulations, notifications, etc., applicable to the Project;
K.The Parties, relying on the confirmations, representations and assurances of each other to faithfully abide by all the terms, conditions and stipulations contained in this Agreement and all applicable laws, are now willing to enter into this Agreement on the terms and conditions appearing hereinafter;
L.In accordance with the terms and conditions set out in this Agreement and as mutually agreed upon by and between the Parties, the Promoter hereby agrees to sell and the Allottee hereby agrees to purchase the [Apartment/Plot] and the garage/closed parking (if applicable) as specified in para G;

NOW THEREFORE, in consideration of the mutual representations, covenants, assurances, promises and agreements contained herein and other good and valuable consideration, the Parties agree as follows:

-	 _		-		
•		•			
	L		DL /1	S	۰

LOTE TAID! C. I. C.	
1.21 he Total Price for the [Apar	tment/Plot] based on the carpet area is Rs. (Rupees only ("To
Price") (Give break up and desc	(Rupees only ("To
Block/Building/Tower no A	Apartment Rate of Apartment per square feet* no.
T	
Type	
Type Floor	
Floor	such as cost of apartment, proportionate cost of common are
Floor	such as cost of apartment, proportionate cost of common are etc.
*Provide break up of the amounts s preferential location charges, taxes	
*Provide break up of the amounts s preferential location charges, taxes [AND] [if/as applicable]	etc.
*Provide break up of the amounts s preferential location charges, taxes [AND] [if/as applicable] Garage/Closed parking - 1	Price for 1
*Provide break up of the amounts s preferential location charges, taxes	etc.
*Provide break up of the amounts s preferential location charges, taxes [AND] [if/as applicable] Garage/Closed parking - 1	Price for 1
*Provide break up of the amounts s preferential location charges, taxes [AND] [if/as applicable] Garage/Closed parking - 1	Price for 1
*Provide break up of the amounts s preferential location charges, taxes [AND] [if/as applicable] Garage/Closed parking - 1 Garage/Closed parking - 2	Price for 1
*Provide break up of the amounts s preferential location charges, taxes [AND] [if/as applicable] Garage/Closed parking - 1 Garage/Closed parking - 2	Price for 1 Price for 2
*Provide break up of the amounts spreferential location charges, taxes [AND] [if/as applicable] Barage/Closed parking - 1 Barage/Closed parking - 2 [OR] Plot no.	Price for 1 Price for 2
*Provide break up of the amounts spreferential location charges, taxes [AND] [if/as applicable] Barage/Closed parking - 1 Barage/Closed parking - 2 [OR] Plot no.	Price for 1 Price for 2
*Provide break up of the amounts spreferential location charges, taxes [AND] [if/as applicable] Garage/Closed parking - 1 Garage/Closed parking - 2 [OR] Plot no.	Price for 1 Price for 2

- (i)The Total Price above includes the booking amount paid by the allottee to the Promoter towards the [Apartment/Plot];
- (ii)The Total Price above includes Taxes (consisting of tax paid or payable by the Promoter by way of Value Added Tax, Service Tax, and Cess or any other similar taxes

which may be levied, in connection with the construction of the Project payable by the Promoter) up to the date of handing over the possession of the [Apartment/Plot]:

Provided that in case there is any change / modification in the taxes, the subsequent amount payable by the allottee to the promoter shall be increased/reduced based on such change / modification;

(iii)The Promoter shall periodically intimate to the Allottee, the amount payable as stated in (i) above and the Allottee shall make payment within 30 (thirty) days from the date of such written intimation. In addition, the Promoter shall provide to the Allottee the details of the taxes paid or demanded along with the acts/rules/notifications together with dates from which such taxes/levies etc. have been imposed or become effective;

(iv) The Total Price of [Apartment/Plot] includes: 1) pro rata share in the Common Areas; and 2) _____ garage(s)/closed parking(s) as provided in the Agreement.

- 1

.3The Total Price is escalation-free, save and except increases which the Allottee hereby agrees to pay, due to increase on account of development charges payable to the competent authority and/or any other increase in charges which may be levied or imposed by the competent authority from time to time. The Promoter undertakes and agrees that while raising a demand on the Allottee for increase in development charges, cost/charges imposed by the competent authorities, the Promoter shall enclose the said notification/order/rule/regulation to that effect along with the demand letter being issued to the Allottee, which shall only be applicable on subsequent payments.

1.4The Allottee(s) shall make the payment as per the payment plan set out in **Schedule C** ("Payment Plan").

1.5The Promoter may allow, in its sole discretion, a rebate for early payments of installments payable by the Allottee by discounting such early payments @ _____% per annum for the period by which the respective installment has been preponed. The provision for allowing rebate and such rate of rebate shall not be subject to any revision/withdrawal, once granted to an Allottee by the Promoter.

1.6It is agreed that the Promoter shall not make any additions and alterations in the sanctioned plans, layout plans and specifications and the nature of fixtures, fittings and amenities described therein in respect of the apartment, plot or building, as the case may be, without the previous written consent of the Allottee. Provided that the Promoter may make such minor additions or alterations as may be required by the Allottee, or such minor changes or alterations as per the provisions of the Act.

1.7[Applicable in case of an apartment] The Promoter shall confirm the final carpet area that has been allotted to the Allottee after the construction of the Building is complete and the occupancy certificate* is granted by the competent authority, by furnishing details of the changes, if any, in the carpet area. The total price payable for the carpet area shall be recalculated upon confirmation by the Promoter. If there is any reduction in the carpet

area within the defined limit then Promoter shall refund the excess money paid by Allottee within forty-five days with annual interest at the rate specified in the Rules, from the date when such an excess amount was paid by the Allottee. If there is any increase in the carpet area allotted to Allottee, the Promoter shall demand that from the Allottee as per the next milestone of the Payment Plan. All these monetary adjustments shall be made at the same rate per square feet as agreed in Clause 1.2 of this Agreement.

- 1.8Subject to Clause 9.3 the Promoter agrees and acknowledges, the Allottee shall have the right to the [Apartment/Plot] as mentioned below:
- (i)The Allottee shall have exclusive ownership of the [Apartment/Plot];
- (ii)The Allottee shall also have undivided proportionate share in the Common Areas. Since the share / interest of Allottee in the Common Areas is undivided and cannot be divided or separated, the Allottee shall use the Common Areas

along with other occupants, maintenance staff etc., without causing any inconvenience or hindrance to them. Further, the right of the Allottee to use the Common Areas shall always be subject to the timely payment of maintenance charges and other charges as applicable. It is clarified that the promoter shall convey undivided proportionate title in the common areas to the association of allottees as provided in the Act;

- (iii) That the computation of the price of the [Apartment/Plot] includes recovery of price of land, construction of [not only the Apartment but also] the Common Areas, internal development charges, external development charges, taxes, cost of providing electric wiring, fire detection and firefighting equipment in the common areas etc. and includes cost for providing all other facilities as provided within the Project.
- 1.9It is made clear by the Promoter and the Allottee agrees that the [Apartment/Plot] along with _____ garage/closed parking shall be treated as a single indivisible unit for all purposes. It is agreed that the Project is an independent, self-contained Project covering the said Land and is not a part of any other project or zone and shall not form a part of and/or linked/combined with any other project in its vicinity or otherwise except for the purpose of integration of infrastructure for the benefit of the Allottee. It is clarified that Project's facilities and amenities shall be available only for use and enjoyment of the Allottees of the Project.

outside the Project, namely	lottee that all other areas and i.e. areas and facilities falling shall not form a part of the declaration to
be filed with	[Please insert the name of the concerned competent
authority] to be filed in accord	ance with the
	[Please insert the name of the relevant State act, if any].

1.11The Promoter agrees to pay all outgoings before transferring the physical possession of the apartment to the Allottees, which it has collected from the Allottees, for the payment of outgoings (including land cost, ground rent, municipal or other local taxes.

charges for water or electricity, maintenance charges, including mortgage loan and interest on mortgages or other encumbrances and such other liabilities payable to competent authorities, banks and financial institutions, which are related to the project). If the Promoter fails to pay all or any of the outgoings collected by it from the Allottees or any liability, mortgage loan and interest thereon before transferring the apartment to the Allottees, the Promoter agrees to be liable, even after the transfer of the property, to pay such outgoings and penal charges, if any, to the authority or person to whom they are payable and be liable for the cost of any legal proceedings which may be taken therefor by such authority or person.

1.12The Allottee has paid a sum of Rs,	(Rupees
	as booking amount being part payment
which the Promoter hereby acknowledges	and the Allottee hereby agrees to pay the prescribed in the Payment Plan as may be not in the manner specified therein:

Provided that if the allottee delays in payment towards any amount for which is payable, he shall be liable to pay interest at the rate specified in the Rules.

2.MODE OF PAYMENT

Subject to the terms of the Agreement and the Promoter abiding by the construction milestones, the Allottee shall make all payments, on demand by the Promoter, within the stipulated time as mentioned in the Payment Plan through A/ c Payee cheque/demand draft or online payment (as applicable) in favour of

payable at	
	CONTRACTOR OF THE PARTY OF THE

3.COMPLIANCE OF LAWS RELATING TO REMITTANCES

3.1The Allottee, if resident outside India, shall be solely responsible for complying with the necessary formalities as laid down in Foreign Exchange Management Act, 1999, Reserve Bank of India Act and Rules and Regulations made thereunder or any statutory amendment(s) modification(s) made thereof and all other applicable laws including that of remittance of payment acquisition/sale/transfer of immovable properties in India etc. and provide the Promoter with such permission, approvals which would enable the Promoter to fulfill its obligations under this Agreement. Any refund, transfer of security, if provided in terms of the Agreement shall be made in accordance with the provisions of Foreign Exchange Management Act, 1999 or statutory enactments or amendments thereof and the Rules and Regulations of the Reserve Bank of India or any other applicable law. The Allottee understands and agrees that in the event of any failure on his/her part to comply with the applicable guidelines issued by the Reserve Bank of India, he/she shall

be liable for any action under the Foreign Exchange Management Act, 1999 or other laws as applicable, as amended from time to time.

3.2The Promoter accepts no responsibility in this regard. The Allottee shall keep the Promoter fully indemnified and harmless in this regard. Whenever there is any change in the residential status of the Allottee subsequent to the signing of this Agreement, it shall be the sole responsibility of the Allottee to intimate the same in writing to the Promoter immediately and comply with necessary formalities if any under the applicable laws. The Promoter shall not be responsible towards any third party making payment/remittances on behalf of any Allottee and such third party shall not have any right in the application/allotment of the said apartment applied for herein in any way and the Promoter shall be issuing the payment receipts in favour of the Allottee only.

4.ADJUSTMENT/APPROPRIATION OF PAYMENTS

The Allottee authorizes the Promoter to adjust/appropriate all payments made by him/her under any head(s) of dues against lawful outstanding, if any, in his/her name as the Promoter may in its sole discretion deem fit and the Allottee undertakes not to object/demand/direct the Promoter to adjust his payments in any manner.

5.TIME IS ESSENCE

1.13Time is of essence for the Promoter as well as the Allottee. The Promoter shall abide by the time schedule for completing the project and handing over the [Apartment/Plot] to the Allottee and the common areas to the association of the allottees after receiving the occupancy certificate* or the completion certificate or both, as the case may be. Similarly, the Allottee shall make timely payments of the installment and other dues payable by him/her and meeting the other obligations under the Agreement subject to the simultaneous completion of construction by the Promoter as provided in Schedule

C ("Payment Plan").

6.CONSTRUCTION OF THE PROJECT/ APARTMENT

The Allottee has seen the specifications of the [Apartment/Plot] and accepted the Payment Plan, floor plans, layout plans [annexed along with this Agreement] which has been approved by the competent authority, as represented by the Promoter. The Promoter shall develop the Project in accordance with the said layout plans, floor plans and specifications. Subject to the terms in this Agreement, the Promoter undertakes to strictly abide by such plans approved by the competent Authorities and shall also strictly abide by the bye-laws, FAR and density norms and provisions prescribed by the regulation/rules/laws applicable to the State of Assam [Please insert the relevant State laws] and shall not have an option to make any variation /alteration / modification in such plans, other than in the manner provided under the Act, and breach of this term by the Promoter shall constitute a material breach of the Agreement.

7.POSSESSION OF THE APARTMENT/PLOT

- 7.1 Schedule for possession of the said [Apartment/Plot]: The Promoter agrees and understands that timely delivery of possession of the [Apartment/Plot] is the essence of the Agreement. The Promoter, based on the approved plans and specifications, assures to _, unless there is hand over possession of the [Apartment/Plot] on delay or failure due to war, flood, drought, fire, cyclone, earthquake or any other calamity caused by nature affecting the regular development of the real estate project ("Force Majeure"). If, however, the completion of the Project is delayed due to the Force Majeure conditions then the Allottee agrees that the Promoter shall be entitled to the extension of time for delivery of possession of the [Apartment/Plot], provided that such Force Majeure conditions are not of a nature which make it impossible for the contract to be implemented. The Allottee agrees and confirms that, in the event it becomes impossible for the Promoter to implement the project due to Force Majeure conditions, then this allotment shall stand terminated and the Promoter shall refund to the Allottee the entire amount received by the Promoter from the allotment within 45 days from that date. After refund of the money paid by the Allottee, Allottee agrees that he/ she shall not have any rights, claims etc. against the Promoter and that the Promoter shall be released and discharged from all its obligations and liabilities under this Agreement.
- 7.2 Procedure for taking possession- The Promoter, upon obtaining the occupancy certificate* from the competent authority shall offer in writing the possession of the [Apartment/Plot], to the Allottee in terms of this Agreement to be taken within 3 (three months from the date of issue of such notice and the Promoter shall give possession of the [Apartment/Plot] to the Allottee. The Promoter agrees and undertakes to indemnify the Allottee in case of failure of fulfillment of any of the provisions, formalities, documentation on part of the Promoter. The Allottee agree(s) to pay the maintenance charges as determined by the Promoter/association ofallottees, as the case may be. The Promoter on its behalf shall offer the possession to the Allottee in writing within _____ days of receiving the occupancy certificate* of the Project.
- 7.3 Failure of Allottee to take Possession of [Apartment/Plot]: Upon receiving a written intimation from the Promoter as per clause 7.2, the Allottee shall take possession of the [Apartment/Plot] from the Promoter by executing necessary indemnities, undertakings and such other documentation as prescribed in this Agreement, and the Promoter shall give possession of the [Apartment/Plot] to the allottee. In case the Allottee fails to take possession within the time provided in clause 7.2, such Allottee shall continue to be liable to pay maintenance charges as applicable.
- 7.4 Possession by the Allottee After obtaining the occupancy certificate* and handing over physical possession of the [Apartment/Plot] to the Allottees, it shall be the responsibility of the Promoter to hand over the necessary documents and plans, including common areas, to the association of the Allottees or the competent authority, as the case may be, as per the local laws.
- 7.5 Cancellation by Allottee- The Allottee shall have the right to cancel/withdraw his allotment in the Project as provided in the Act:

Provided that where the allottee proposes to cancel/withdraw from the project without any fault of the promoter, the promoter herein is entitled to forfeit the booking amount paid

for the allotment. The balance amount of money paid by the allottee shall be returned by the promoter to the allottee within 45 days of such cancellation.

7.6Compensation -

The Promoter shall compensate the Allottee in case of any loss caused to him due to defective title of the land, on which the project is being developed or has been developed, in the manner as provided under the Act and the claim for compensation under this section shall not be barred by limitation provided under any law for the time being in force.

Except for occurrence of a Force Majeure event, if the promoter fails to complete or is unable to give possession of the [Apartment/Plot] (i) in accordance with the terms of this Agreement, duly completed by the date specified herein; or (ii) due to discontinuance of his business as a developer on account of suspension or revocation of the registration under the Act; or for any other reason; the Promoter shall be liable, on demand to the allottees, in case the Allottee wishes to withdraw from the Project, without prejudice to any other remedy available, to return the total amount received by him in respect of the [Apartment/Plot], with interest at the rate specified in the Rules within 45 days including compensation in the manner as provided under the Act. Provided that where if the Allottee does not intend to withdraw from the Project, the Promoter shall pay the Allottee interest at the rate specified in the Rules for every month of delay, till the handing over of the possession of the [Apartment/Plot].

8.REPRESENTATIONS AND WARRANTIES OF THE PROMOTER

The Promoter hereby represents and warrants to the Allottee as follows:

- (i)The [Promoter] has absolute, clear and marketable title with respect to the said Land; the requisite rights to carry out development upon the said Land and absolute, actual, physical and legal possession of the said Land for the Project;
- (ii)The Promoter has lawful rights and requisite approvals from the competent Authorities to carry out development of the Project;
- (iii) There are no encumbrances upon the said Land or the Project;

[in case there are any encumbrances on the land provide details of such encumbrances including any rights, title, interest and name of party in or over such land]

- (iv)There are no litigations pending before any Court of law with respect to the said Land, Project or the [Apartment/Plot];
- (v) All approvals, licenses and permits issued by the competent authorities with respect to the Project, said Land and [Apartment/Plot] are valid and subsisting and have been

obtained by following due process of law. Further, the Promoter has been and shall, at all times, remain to be in compliance with all applicable laws in relation to the Project, said Land, Building and [Apartment/Plot] and common areas;

- (vi)The Promoter has the right to enter into this Agreement and has not committed or omitted to perform any act or thing, whereby the right, title and interest of the Allottee created herein, may prejudicially be affected;
- (vii)The Promoter has not entered into any agreement for sale and/or development agreement or any other agreement / arrangement with any person or party with respect to the said Land, including the Project and the said [Apartment/Plot] which will, in any manner, affect the rights of Allottee under this Agreement;
- (viii) The Promoter confirms that the Promoter is not restricted in any manner whatsoever from selling the said [Apartment/Plot] to the Allottee in the manner contemplated in this Agreement;
- (ix)At the time of execution of the conveyance deed the Promoter shall handover lawful, vacant, peaceful, physical possession of the [Apartment/Plot] to the Allottee and the common areas to the Association of the Allottees;
- (x) The Schedule Property is not the subject matter of any HUF and that no part thereof is owned by any minor and/or no minor has any right, title and claim over the Schedule Property;
- (xi)The Promoter has duly paid and shall continue to pay and discharge all governmental dues, rates, charges and taxes and other monies, levies, impositions, premiums, damages and/or penalties and other outgoings, whatsoever, payable with respect to the said project to the competent Authorities;
- (xii)No notice from the Government or any other local body or authority or anylegislative enactment, government ordinance, order, notification (including any notice for acquisition or requisition of the said property) has been received by or served upon the Promoter in respect of the said Land and/or the Project.

9. EVENTS OF DEFAULTS AND CONSEQUENCES

- 9.1 Subject to the Force Majeure clause, the Promoter shall be considered under a condition of Default, in the following events:
- (i) Promoter fails to provide ready to move in possession of the [Apartment/Plot] to the Allottee within the time period specified. For the purpose of this clause, 'ready to move in possession' shall mean that the apartment shall be in a habitable condition which is complete in all respects;
- (ii) Discontinuance of the Promoter's business as a developer on account of suspension or revocation of his registration under the provisions of the Act or the rules or regulations made thereunder.

- 9.2 In case of Default by Promoter under the conditions listed above, Allottee is entitled to the following:
- (i) Stop making further payments to Promoter as demanded by the Promoter. If the Allottee stops making payments, the Promoter shall correct the situation by completing the construction milestones and only thereafter the Allottee be required to make the next payment without any penal interest; or
- (ii) The Allottee shall have the option of terminating the Agreement in which case the Promoter shall be liable to refund the entire money paid by the Allottee under any head whatsoever towards the purchase of the apartment, along with interest at the rate specified in the Rules within forty-five days of receiving the termination notice:

Provided that where an Allottee does not intend to withdraw from the project or terminate the Agreement, he shall be paid, by the promoter, interest at the rate specified in the Rules, for every month of delay till the handing over of the possession of the [Apartment/Plot].

- 9.3 The Allottee shall be considered under a condition of Default, on the occurrence of the following events:
- (i) In case the Allottee fails to make payments for ____ consecutive demands made by the Promoter as per the Payment Plan annexed hereto, despite having been issued notice in that regard the allottee shall be liable to pay interest to the promoter on the unpaid amount at the rate specified in the Rules.
- (ii) In case of Default by Allottee under the condition listed above continues for a period beyond ____ consecutive months after notice from the Promoter in this regard, the Promoter shall cancel the allotment of the [Apartment/Plot] in favour of the Allottee and refund the amount money paid to him by the allottee by deducting the booking amount and the interest liabilities and this Agreement shall thereupon stand terminated.

10. CONVEYANCE OF THE SAID APARTMENT

The Promoter, on receipt of complete amount of the Price of the [Apartment/Plot] under the Agreement from the Allottee, shall execute a conveyance deed and convey the title of the [Apartment/Plot] together with proportionate indivisible share in the Common Areas within 3 (three) months from the issuance of the occupancy certificate*. However, in case the Allottee fails to deposit the stamp duty, registration charges and all other incidental and legal expenses etc. so demanded within the period mentioned in the demand letter, the Allottee authorizes the Promoter to withhold registration of the conveyance deed in his/her favour till full and final settlement of all dues and stamp duty and registration charges to the Promoter is made by the Allottee. The Allottee shall be solely responsible

and liable for compliance of the provisions of Indian Stamp Act, 1899 including any actions taken or deficiencies/penalties imposed by the competent authority(ies).

11.MAINTENANCE OF THE SAID BUILDING / APARTMENT / PROJECT

The Promoter shall be responsible to provide and maintain essential services in the Project till the taking over of the maintenance of the project by the association of the allottees. The cost of such maintenance has been included in the Total Price of the [Apartment/Plot].

[Insert any other clauses in relation to maintenance of project, infrastructure and equipment]

12.DEFECT LIABILITY

It is agreed that in case any structural defect or any other defect in workmanship, quality or provision of services or any other obligations of the Promoter as per the agreement for sale relating to such development is brought to the notice of the Promoter within a period of 5 (five) years by the Allottee from the date of handing over possession, it shall be the duty of the Promoter to rectify such defects without further charge, within 30 (thirty) days, and in the event of Promoter's failure to rectify such defects within such time, the aggrieved Allottees shall be entitled to receive appropriate compensation in the manner as provided under the Act.

13.RIGHT OF ALLOTTEE TO USE COMMON AREAS AND FACILITIES SUBJECT TO PAYMENT OF TOTAL MAINTENANCE CHARGES

The Allottee hereby agrees to purchase the [Apartment/Plot] on the specific understanding that is/her right to the use of Common Areas shall be subject to timely payment of total maintenance charges, as determined and thereafter billed by the maintenance agency appointed or the association of allottees (or the maintenance agency appointed by it) and performance by the Allottee of all his/her obligations in respect of the terms and conditions specified by the maintenance agency or the association of allottees from time to time.

14.RIGHT TO ENTER THE APARTMENT FOR REPAIRS

The Promoter / maintenance agency /association of allottees shall have rights of unrestricted access of all Common Areas, garages/closed parking's and parkingspaces for providing necessary maintenance services and the Allottee agrees to permit the association of allottees and/or maintenance agency to enter into the [Apartment/Plot] or any part thereof, after due notice and during the normal working hours, unless the circumstances warrant otherwise, with a view to set right any defect.

15.USAGE

Use of Basement and Service Areas:	The basement(s) and service areas, if any, as
located within the	(project name), shall be
earmarked for purposes such as parking	spaces and services including but not limited to
electric sub-station, transformer, DG set	rooms, underground water tanks, pump rooms,
maintenance and service rooms, fire fig	ghting pumps and equipment's etc. and other
permitted uses as per sanctioned plans.	The Allottee shall not be permitted to use the

services areas and the basements in any manner whatsoever, other than those earmarked as parking spaces, and the same shall be reserved for use by the association of allottees formed by the Allottees for rendering maintenance services.

16.GENERAL COMPLIANCE WITH RESPECT TO THE APARTMENT: Subject to Clause 12 above, the Allottee shall, after taking possession, be solely responsible to maintain the [Apartment/Plot] at his/her own cost, in good repair and condition and shall not do or suffer to be done anything in or to the Building, or the [Apartment/Plot], or the staircases, lifts, common passages, corridors, circulation areas, atrium or the compound which may be in violation of any laws or rules of any authority or change or alter or make additions to the [Apartment/Plot] and keep the [Apartment/Plot], its walls and partitions, sewers, drains, pipe and appurtenances thereto or belonging thereto, in good and tenantable repair and maintain the same in a fit and proper condition and ensure that the support, shelter etc. of the Building is not in any way damaged or jeopardized. The Allottee further undertakes, assures and guarantees that he/she would not put any signboard / name-plate, neon light, publicity material or advertisement material etc. on the face / facade of the Building or anywhere on the exterior of the Project, buildings therein or Common Areas. The Allottees shall also not change the colour scheme of the outer walls or painting of the exterior side of the windows or carry out any change in the exterior elevation or design. Further the Allottee shall not store any hazardous or combustible goods in the [Apartment/Plot] or place any heavy material in the common passages or staircase of the Building. The Allottee shall also not remove any wall, including the outer and load bearing wall of the [Apartment/Plot]. The Allottee shall plan and distribute its electrical load in conformity with the electrical systems installed by the Promoter and thereafter the association of allottees and/or maintenance agency appointed by association of allottees. The Allottee shall be responsible for any loss or damages arising out of breach of any of the aforesaid conditions.

17. COMPLIANCE OF LAWS, NOTIFICATIONS ETC. BY ALLOTTEE

The Allottee is entering into this Agreement for the allotment of a [Apartment/Plot] with the full knowledge of all laws, rules, regulations, notifications applicable to the Project in general and this project in particular. That the Allottee hereby undertakes that he/she shall comply with and carry out, from time to time after he/she has taken over for occupation and use the said [Apartment/Plot], all the requirements, requisitions, demands and repairs which are required by any competent Authority in respect of the [Apartment/Plot]/ at his/her own cost.

18. ADDITIONAL CONSTRUCTIONS

The Promoter undertakes that it has no right to make additions or to put up additional structure(s) anywhere in the Project after the building plan has been approved by the competent authority(ies) except for as provided in the Act.

19. PROMOTER SHALL NOT MORTGAGE OR CREATE A CHARGE

After the Promoter executes this Agreement he shall not mortgage or create a charge on the [Apartment/Plot/Building] and if any such mortgage or charge is made or created then notwithstanding anything contained in any other law for the time being in force, such mortgage or charge shall not affect the right and interest of the Allottee who has taken or agreed to take such [Apartment/Plot/Building].

20. APARTMENT OWNERSHIP ACT (OF THE RELEVANT STATE)

The Promoter has assured the Allottees that the project in with the provisions of the	its entirety is in accordance
[Please insert the name of the state Apartment Ownership] compliance of various laws/regulations as applicable in	Act). The Promoter showing

21. BINDING EFFECT

Forwarding this Agreement to the Allottee by the Promoter does not create a binding obligation on the part of the Promoter or the Allottee until, firstly, the Allottee signs and delivers this Agreement with all the schedules along with the payments due as stipulated in the Payment Plan within 30 (thirty) days from the date of receipt by the Allottee and secondly, appears for registration of the same before the concerned Sub-Registrar as and when intimated by the Promoter. If the Allottee(s) fails to execute and deliver to the Promoter this Agreement within 30 (thirty) days from the date of its receipt by the Allottee and/or appear before the Sub-Registrar for its registration as and when intimated by the Promoter, then the Promoter shall serve a notice to the Allottee for rectifying the default, which if not rectified within 30(thirty) days from the date of its receipt by the Allottee, application of the Allottee shall be treated as cancelled and all sums deposited by the Allottee in connection therewith including the booking amount shall be returned to the Allottee without any interest or compensation whatsoever.

22. ENTIRE AGREEMENT

This Agreement, along with its schedules, constitutes the entire Agreement between the Parties with respect to the subject matter hereof and supersedes any and all understandings, any other agreements, allotment letter, correspondences, arrangements whether written or oral, if any, between the Parties in regard to the said apartment/plot/building, as the case may be.

23. RIGHT TO AMEND

This Agreement may only be amended through written consent of the Parties.

24. PROVISIONS OF THIS AGREEMENT APPLICABLE ON ALLOTTEE / SUBSEQUENT ALLOTTEES

It is clearly understood and so agreed by and between the Parties hereto that all the provisions contained herein and the obligations arising hereunder in respect of the Project shall equally be applicable to and enforceable against any subsequent Allottees of the [Apartment/Plot], in case of a transfer, as the said obligations go along with the [Apartment/Plot] for all intents and purposes.

25. WAIVER NOT A LIMITATION TO ENFORCE

25.1The Promoter may, at its sole option and discretion, without prejudice to its rights as set out in this Agreement, waive the breach by the Allottee in not making payments as per the Payment Plan including waiving the payment of interest for delayed payment. It is made clear and so agreed by the Allottee that exercise of discretion by the Promoter in the case of one Allottee shall not be construed to be a precedent and /or binding on the Promoter to exercise such discretion in the case of other Allottees.

25.2Failure on the part of the Promoter to enforce at any time or for any period of time the provisions hereof shall not be construed to be a waiver of any provisions or of the right thereafter to enforce each and every provision.

26. SEVERABILITY

If any provision of this Agreement shall be determined to be void or unenforceable under the Act or the Rules and Regulations made thereunder or under other applicable laws, such provisions of the Agreement shall be deemed amended or deleted in so far as reasonably inconsistent with the purpose of this Agreement and to the extent necessary to conform to Act or the Rules and Regulations made thereunder or the applicable law, as the case may be, and the remaining provisions of this Agreement shall remain valid and enforceable as applicable at the time of execution of this Agreement.

27. METHOD OF CALCULATION OF PROPORTIONATE SHARE WHEREVER REFERRED TO IN THE AGREEMENT

Wherever in this Agreement it is stipulated that the Allottee has to make any payment, in common with other Allottee(s) in Project, the same shall be the proportion which the carpet area of the [Apartment/Plot] bears to the total carpet area of all the [Apartments/Plots] in the Project.

28. FURTHER ASSURANCES

Both Parties agree that they shall execute, acknowledge and deliver to the other such instruments and take such other actions, in additions to the instruments and actions specifically provided for herein, as may be reasonably required in order to effectuate the provisions of this Agreement or of any transaction contemplated herein or to confirm or perfect any right to be created or transferred hereunder or pursuant to any such transaction.

29. PLACE OF EXECUTION

The execution of this Agreement shall be complete only upon its execution by the

It shall be the duty of the Allottee and the promoter to inform each other of any change in address subsequent to the execution of this Agreement in the above address by Registered Post failing which all communications and letters posted at the above address shall be deemed to have been received by the promoter or the Allottee, as the case may be.

31. JOINT ALLOTTEES

That in case there are Joint Allottees all communications shall be sent by the Promoter to the Allottee whose name appears first and at the address given by him/her which shall for all intents and purposes to consider as properly served on all the Allottees.

32. GOVERNING LAW

That the rights and obligations of the parties under or arising out of this Agreement shall be construed and enforced in accordance with the laws of India for the time being in force.

33. DISPUTE RESOLUTION

All or any disputes arising out or touching upon or in relation to the terms and conditions of this Agreement, including the interpretation and validity of the terms thereof and the respective rights and obligations of the Parties, shall be settled amicably by mutual discussion, failing which the same shall be settled through the adjudicating officer appointed under the Act.

[Please insert any other terms and conditions as per the contractual understanding between the parties, however, please ensure that such additional terms and conditions

	are not in derogation of or inconsistent wi Act and the Rules and Regulations made t	ith the terms and conditions set out above or the hereunder.]
	IN WITNESS WHEREOF parties hereing signed this Agreement for sale at the presence of attesting witness, signing a	above named have set their respective hands and (city/town name) in as such on the day first above written.
	SIGNED AND DELIVERED BY THE	
	Allottee: (including joint buyers) (1) (2)	_
	(2)	resence of:
	Please affix p	hotograph and sign across the photograph
Promote		Please affix photograph
	ized Signatory) SSES:	and sign across the photograph
	1.Signature Name Address 2.Signature Name Address	
	SCHEDULE 'A' - PLEASE INSERT D AND THE GARAGE/CLOSED PAR BOUNDARIES IN ALL FOUR DIRECT	DESCRIPTION OF THE [APARTMENT/PLOT] RKING (IF APPLICABLE) ALONG WITH TIONS
	SCHEDULE 'B' - FLOOR PLAN OF T SCHEDULE 'C' - PAYMENT PLAN B	
	* or such other certificate by whatever name	called issued by the competent authority.

FORM 'A' [See rule 3(2)] APPLICATION FOR REGISTRATION OF PF

	The Real Estate Regulatory Authority
	Sir,
	I/We hereby apply for the grant of registration of my/our project to be set up at
Į.	The requisite particulars are as under:-
(i)	Status of the applicant, whether individual / company / proprietorship firm / societies / partnership firm / competent authority;
(ii)	In case of individual –
	(a) Name
	(b) Father's Name
	(c) Occupation
	(d) Permanent address
	(e) Photograph
	OR
	In case of firm / societies / trust / companies / limited liability partnership / competent authority -
	(a) Name
	(b) Address
	(c) Copy of registration certificate
	(d) Main objects
	(e) Name, photograph and address of chairman of the governing body / partners / directors etc.
(iii)	PAN No;
(iv)	Name and address of the bank or banker with which account in terms of section 4 (2)(1)(D) of the Act will be maintained;
v)	Details of project land held by the applicant;
(vi)	brief details of the projects launched by the promoter in the last five years, whether already completed or being developed, as the case may be, including the current status of
	the said projects, any delay in its completion, details of cases pending, details of type of land and payments pending etc;

Name and address of the bank or banker with which account in terms of section 4

brief details of the projects launched by the promoter in the last five years, whether

already completed or being developed, as the case may be, including the current status of the said projects, any delay in its completion, details of cases pending, details of type of

(2)(l)(D) of the Act will be maintained ;

Details of project land held by the applicant ___

land and payments pending etc.

PAN No. _____;

(iii)

(iv)

(v)

(vi)

vii)	Agency to to	17.	exte	rnal o	ievelo	pme	ent works			Local	Authority /	Self
viii)	Registration		by	way	of	a	demand	draft	dated		drawn	on
				_	beari	ng	no.		for	an	amount	of
	Rs.		/- 0	calcula	ated as	s per	sub-rule ((3) of ru	le 3			
ix)	Any other in	format	ion th	e app	licant	may	like to fur	rnish.				
2.	I/we enclose	the fo	llowir	ng doc	umen	ts in	triplicate,	namely	:-			
	(i) author	enticate	ed cop	oy of t	he PA	No	ard of the	promote	er;			
										oc. (1945-1-1946-53)		

- (ii) audited balance sheet of the promoter for the preceding financial year and income tax returns of the promoter for three preceding financial years;
- (iii) copy of the legal title deed reflecting the title of the promoter to the land on which development is proposed to be developed along with legally valid documents with authentication of such title, if such land is owned by another person;
- (iv) the details of encumbrances on the land on which development is proposed including any rights, title, interest or name of any party in or over such land along with details;
- (v) where the promoter is not the owner of the land on which development is proposed details of the consent of the owner of the land along with a copy of the collaboration agreement, development agreement, joint development agreement or any other agreement, as the case may be, entered into between the promoter and such owner and copies of title and other documents reflecting the title of such owner on the land proposed to be developed;
- (vi) an authenticated copy of the approvals and commencement certificate from the competent authority obtained in accordance with the laws as may be applicable for the for the real estate project mentioned in the application, and where the project is proposed to be developed in phases, an authenticated copy of the approvals and commencement certificate from the competent authority for each of such phases;
- (vii) the sanctioned plan, layout plan and specifications of the proposed project or the phase thereof, and the whole project as sanctioned by the competent authority;
- (viii) the plan of development works to be executed in the proposed project and the proposed facilities to be provided thereof including fire-fighting facilities, drinking water facilities, emergency evacuation services, use of renewable energy;
- (ix) the location details of the project, with clear demarcation of land dedicated for the project along with its boundaries including the latitude and longitude of the end points of the project;
- (x) proforma of the allotment letter, agreement for sale, and the conveyance deed proposed to be signed with the allottees;
- (xi) the number, type and the carpet area of apartments for sale in the project along with the area of the exclusive balcony or verandah areas and the exclusive open terrace areas apartment with the apartment, if any;
- (xii) the number and areas of garage for sale in the project;

- (xiii) the number of open parking areas available in the real estate project;
- (xiv) the names and addresses of his real estate agents, if any, for the proposed project;
- (xv) the names and addresses of the contractors, architect, structural engineer, if any and other persons concerned with the development of the proposed project;
- (xvi) a declaration in FORM 'B'.
- I/We solemnly affirm and declare that the particulars given in herein are correct to my
 /our knowledge and belief.

Dated: Place:

Yours faithfully, Signature and seal of the applicant(s)

FORM 'B'

[See rule 3(4)]

DECLARATION, SUPPORTED BY AN AFFIDAVIT, WHICH SHALL BE SIGHNED BY THE PROMOTER OR ANY PERSON AUTHORIZED BY THE PROMOTER

Affidavit cum Declaration

Affidavit cum Declaration of Mr./Ms promoter of the proposed project / duly
authorized by the promoter of the proposed project, vide its/his/their authorization dated;
promoter of the proposed project / duly authorized by the promoter of the proposed
project do hereby solemnly declare, undertake and state as under:
1. That I / promoter have / has a legal title to the land on which the development of the project is
proposed
OR
have/has a legal title to the land on which the development of the
proposed
project is to be carried out
AND
a legally valid authentication of title of such land along with an authenticated copy of the agreement between such owner and promoter for development of the real estate project is enclosed herewith.
2. That the said land is free from all encumbrances.
OR
That details of encumbrances including details of any rights, title, interest or
name of any party in or over such land, along with details.
3. That the time period within which the project shall be completed by me/promoter is
4. That seventy per cent of the amounts realised by me/promoter for the real estate project from the allottees, from time to time, shall be deposited in a separate account to be maintained in a scheduled bank to cover the cost of construction and the land cost and shall be used only for that purpose.

- 5. That the amounts from the separate account, to cover the cost of the project, shall be withdrawn in proportion to the percentage of completion of the project.
- 6. That the amounts from the separate account shall be withdrawn after it is certified by an engineer, an architect and a chartered accountant in practice that the withdrawal is in proportion to the percentage of completion of the project.
- 7. That I / promoter shall get the accounts audited within six months after the end of every financial year by a chartered accountant in practice, and shall produce a statement of accounts duly certified and signed by such chartered accountant and it shall be verified during the audit that the amounts collected for a particular project have been utilised for the project and the withdrawal has been in compliance with the proportion to the percentage of completion of the project.
- 8. That I / promoter shall take all the pending approvals on time, from the competent authorities.
- 9. That I / promoter have / has furnished such other documents as have been prescribed by the rules and regulations made under the Act.
- 10. That I / promoter shall not discriminate against any allottee at the time of allotment of any apartment, plot or building, as the case may be, on any grounds.

Deponent

Verification

The contents of my above Affidavit cum Declaration are true and correct and nothing material has been concealed by me therefrom.

١	Verified by	me at	 on	this	 day	01	
	7.0						

Deponent

FORM 'C' [See rule 6(1)] REGISTRATION CERTIFICATE OF PROJECT

This registration is granted under section 5 of t	
(Specify Details of Project including the project ac	idress);
L (in the case of an individual) Mr/Ms. Mr/MsTehsil_	son of
State;	
(in the case of a firm society / company / competent authority	
2. This registration is granted subject to the follow	ving conditions, namely:-
(i) The promoter shall enter into an agreem 'Annexure A';	ent for sale with the allottees as provided in
	conveyance deed in favour of the allottee or the e, of the apartment or the common areas as per
separate account to be maintained in a schedul	nt of the amounts realised by the promoter in a le bank to cover the cost of construction and the er sub-clause (D) of clause (I) of sub-section (2)
	period of years commencing fromunless renewed by the Real h section 6 read with rule 7 of the Act;
(v) The promoter shall comply with the provimade thereunder;	isions of the Act and the rules and regulations
(vi) The promoter shall not contravene the pro- force in the area where the project is being dev	ovisions of any other law for the time being in eloped.
3. If the above mentioned conditions are not ful may take necessary action against the promote herein, as per the Act and the rules and regulation	er including revoking the registration granted
Dated: Place:	Signature and seal of the Authorized

Real Estate Regulatory Authority

Officer

FORM 'D' [See rule 6(2), rule 7(4); rule 8]

INTIMATION OF

REJECTION OF APPLICATION FOR REGISTRATION OF PROJECT / REJECTION OF APPLICATION FOR EXTENSION OF REGISTRATION OF PROJECT / REVOCATION OF REGISTRATION OF PROJECT

rom:	
· ·	The Real Estate Regulatory Authority,
Го	
E CEL	
Applica	ation/Registration No.:
Dated:	
You are	hereby informed that your application for registration of your project is rejected.
OR	
OK	
You are	e hereby informed that your application for extension of the registration of your project is i.
OR	
	e hereby informed that the registration granted to your project is hereby revoked. reasons set out:-
10 may	
Place:	
Dated:	Signature and seal of the Authorized Officer
	Real Estate Regulatory Authority

FORM 'E' [See rule 7(1)]

APPLICATION FOR EXTENSION OF REGISTRATION OF PROJECT

From:	
То	
	The Real Estate Regulatory Authority,
Sir,	I/We hereby apply for renewal of registration of the following project:
	red with the regulatory authority vide project registration certificate bearing, which expires on
As req	uired I/we submit the following documents and information, namely:-
(i)	A demand Draft No dated for rupees
	in favour of bank as
(ii)	extension fee as provided under sub-rule (2) of rule 7; Authenticated Plan of the project showing the stage of development works undertaken till date;
(iii)	Explanatory note regarding the state of development works in the project and reason for not completing the development works in the project within the period declared in the declaration submitted in Form 'B' at the time of making application for the registration of the project;
(iv)	Authenticated copy of the permission/approval from the competent authority which is valid for a period which is longer than the proposed term of extension of the registration sought from the regulatory authority;
(v)	The original project registration certificate; and
(vi)	Any other information as may be specified by regulations.
Place: Dated:	
	Yours faithfully,
	Signature and seal of the applicant(s)

FORM 'F' [See rule 7(4)] CERTIFICATE FOR EXTENSION OF REGISTRATION OF PROJECT

This ext	ension of	regist	tration is gra	nted under	section	6 of the	Act, to the fol	lowing proje	et:		
	d with			authority	vide	project	registration	certificate	bearing		
(in the c	ase of an	indiv	idual) Mr./M	s				son of			
					Te	hsil	Dis	strict			
	State_				0	R					
	society / office/pri			ompetent a	oany / o authorit	competen	t authority) _				
2.	This rene	wal o	f registration	is granted	subjec	t to the fo	llowing condi	tions, namel	y:-		
	the assoc as per s	ciation ection	of the allott 17;	ees, as the	case m	ay be, of	the apartment	or the comm	non areas		
	a separat	(ii) The promoter shall deposit seventy percent of the amounts realised by the promoter in a separate account to be maintained in a schedule bank to cover the cost of construction and the land cost to be used only for that purpose as per sub-clause (D) of clause (l) of sub-section (2) of section 4;									
	(iii) The	regis	stration shal	be valid	for a	period o	f yea un	rs commend less renewe	ing from		
	and ending withunless renewed by the Real Estate Regulatory Authority in accordance with section 6 read with rule 7 of the Act;										
			moter shall ade thereund		ith the	provisio	ons of the A	ct and the	rules an		
	(v) The in force	prome in the	oter shall no area where	t contraven	e the p is bein	rovisions g develop	of any other ed;	law for the t	ime bein		
	authorit	y ma	y take nec	essary acti	on ag	ainst the	led by the pr promoter in es and regulati	cluding rev	oking th		
Dated Place:							and seal of th Estate Regula				

FORM 'G' [See rule 10(1)] APPLICATION FOR REGISTRATION OF REAL ESTATE AGENT

To	*
То	The Real Estate Regulatory Authority
(*)	
in th	I/We beg to apply for the grant of registration as a real estate agent to facilitate the sale or hase of any plot, apartment or building, as the case may be, in real estate projects registered eUnion territory in terms of the Act and the rules and regulations made under.
1.	(in the case of an individual) Mr./Msson of
1.0	Mr./Ms. Tehsil District
	State ;
	OR
	(in the case of a firm / society / company)firm / society / company
	having its registered office / principal place of business at
2.	The requisite particulars are as under:-
	(i) Status of the applicant, whether individual / company / proprietorship firm / societies /
	partnership firm / limited liability partnership;
	(ii) In case of individual –
	(a) Name
	(b) Father's Name
	(c) Occupation
	(d) Permanent address
	(e) Photograph
	OR
	In case of firm / societies / companies -
	In case of firm / societies / companies - (a) Name
	The state of the s
	(a) Name
	(a) Name (b) Address

(iii) income tax returns filed under the provisions of the Income Tax Act, 1961 for three financial years preceding the application or in case the applicant was exempted from filing returns under the provisions of the Income Tax Act, 1961 for any of the three year

preceding the application, a declaration to such effects;

FORM 'H' [See rule 11(1)]

REGISTRATION CERTIFICATE OF REAL ESTATE AGENT

Mr./Ms.	Tehsil	son o
State		District
OR		
(in the case of a firm / society / having its		firm / society / company
to act as a real estate agent to facilita as the case may be, in real estate terms of the Act and the rules and re	projects registered	in theUnion territory in
This registration is granted subject to	the following condi	tions, namely:-
(i) The real estate agent shall not f building, as the case may be, in a re which is required but not registered v	eal estate project or p	part of it, being sold by the promote
(ii) The real estate agent shall mai documents as provided under rul		such books of account, records and
(iii) The real estate agent shall not i under clause (c) of section 10;	nvolve himself in ar	ny unfair trade practices as specifie
(iv) The real estate agent shall pro exercise their respective rights and and sale of any plot, apartment or bu	fulfil their respective	e obligations at the time of booking
(v) The real estate agent shall con regulations made thereunder;	nply with the provis	sions of the Act and the rules and
(vi) The real estate agent shall not being in force in the area where the p		
(vii) The real estate agent shall dis- regulatory authority by regulations;	charge such other fo	unctions as may be specified by th

THE ASSAM GAZETTE, EXTRAORDINARY, MAY 9, 2017

Dated: Place:

1230

Signature and seal of the Authorized Officer Real Estate Regulatory Authority

FORM 'I' [See rule 11(2), 12(4), 13]

INTIMATION OF

REJECTION OF APPLICATION FOR REGISTRATION OF REAL ESTATE AGENT / REJECTION OF APPLICATION FOR RENEWAL OF REGISTRATION OF REAL ESTATE AGENT / REVOCATION OF REGISTRATION OF REAL ESTATE AGENT

rom:	
The Real Estate Regulatory Authority,	
o .	
Application / Registration No.:	
Dated:	
ou are hereby informed that your application for registration as real estate agent is rejected.	
PR .	
ou are hereby informed that your application for the renewal of the registration as real estate gent is rejected.	2
PR .	
ou are hereby informed that the registration granted to you as real estate agent is hereby evoked.	1
or the reasons set out:-	
lace:	
ated:	
Signature and seal of the Authorized Office	r
Real Estate Regulatory Authorit	y

FORM 'J' [See rule 12(1)] APPLICATION FOR RENEWAL OF REGISTRATION OF REAL ESTATE AGENT

From:					
8					
То					
	The Real Estate Regulatory A	uthority			
Sir,		1 / i-ttion on o	and actate agent under registration		
certifi	cate bearing No, whi		real estate agent under registration		
As rec	quired I/we submit the following	g documents and informat	ion, namely:-		
(i)	A demand draft no.	dated	for rupees		
(1)	in favour ofdr	awn on	bank as renewal fee;		
(iii)	Status of the applicant, who partnership firm / limited lia	ether individual / company	/ proprietorship firm / societies /		
(iv)	In case of individual -				
	(a) Name				
	(b) Father's Name				
	(c) Occupation				
	(d) Permanent address				
	(e) Photograph				
	OR				
	In case of firm / societies /	companies -			
	(a) Name				
	(b) Address				
	(c) Copy of registration cer	tificate			
	(d) Major activities				
	(e) Name, photograph and	address of partners / direct	ors		

- (v) income tax returns filed under the provisions of the Income Tax Act, 1961 for three financial years preceding the application or in case the applicant was exempted from filing returns under the provisions of the Income Tax Act, 1961 for any of the three year preceding the application, a declaration to such effect;
- (vi) particulars of registration including the bye-laws, memorandum of association, articles of association etc. as the case may be;
- (vii) authenticated copy of the address proof of the place of business;
- (viii) Details of registration in any other State or Union territory;
- (ix) Any other information as specified by regulations.

Dated: Place:

Yours faithfully, Signature and seal of the applicant(s)

FORM 'K' [See rule 12(4)] RENEWAL OF REGISTRATION OF REAL ESTATE AGENT

1. This renewal of registration is gra	anted under section 9 of the	he Act to -
(in the case of an individual) Mr.	/Ms	son of
Mr./Ms	Tehsil	District
State;		
OR		
(in the case of a firm / socie	ety / company)	firm / society / company
		principal place of business at
in continuation to registration ce	rtificate bearing No	, of
2. This renewal of registration is gra	anted subject to the follow	ving conditions, namely:-
	a real estate project or p	purchase of any plot, apartment or part of it, being sold by the promoter athority;
(ii) The real estate agent shall documents as provided under ru	The second control of	such books of account, records and
(iii) The real estate agent shall under clause (c) of section 10;	not involve himself in a	ny unfair trade practices as specified
(iv) The real estate agent shall entitled to, at the time of bookin		of all documents, as the allottee is or building, as the case may be.
	their respective obligation	e the allottee and promoter to exercise ons at the time of booking and sale of
(vi) The real estate agent shal regulations made thereunder;	II comply with the prov	isions of the Act and the rules and
(vii) The real estate agent shall being in force in the area where		visions of any other law for the time oped;
(viii) The real estate agent sha regulatory authority by regulation		functions as may be specified by the

ending with	unless renewed by the regulatory authority	in
accordance with the provision	of the Act or the rules and regulations made thereunder.	
4. If the above mentioned co	nditions are not fulfilled by the real estate agent, the regulato	гу
	action against the real estate agent including revoking to per the Act and the rules and regulations made thereunder.	ne
Dated:		
Place	¥	

Signature and seal of the Authorized Officer Real Estate Regulatory Authority

FORM 'L' [See rule 28(2)]

APPEAL TO APPELLATE TRIBUNAL

Appeal under section 44 of the Act

Every appeal shall be filed in English and in case it is in some other Indian language, it shall be accompanied by a copy translated in English and shall be fairly and legibly type-written, lithographed or printed in double spacing on one side of standard petition paper with an inner margin of about four centimetres width on top and with a right margin on 2.5 cm, and left margin of 5 cm, duly paginated, indexed and stitched together in paper book form.

For use	of Appellate Tribunal's office:
Date of	filing:
Date of	receipt by post:
	ation No.:
Signatu	re:
	ar:
	IN THE REAL ESTATE APPELLATE TRIBUNAL (Name of place)
Between	en
***	Appellant(s)
And	*
	Respondent(s)
Detail	s of appeal:
	Particulars of the appellants:
(i) Name of the appellant: ii) Address of the existing office / residence of the appellant:
(i	iii) Address for service of all notices:
(Particulars of the respondents: i) Name(s) of respondent: ii) Office address of the respondent: iii) Address for service of all notices:

Jurisdiction of the Appellate Tribunal:

The appellant declares that the subject matter of the appeal falls within the jurisdiction of the Appellate Tribunal.

4 1	m	itati	on:

The appellant declares that the appeal is within the limitation specified in sub-section (2) of section 44

OR

If the appeal is filed after the expiry of the limitation period specified under sub-section (2) of section 44 specify reasons for delay

5. Facts of the case:

(give a concise statement of facts and grounds of appeal against the specific order of regulatory authority or the adjudicating officer, as the case may be passed under section(s) of the Act.

6. Relief(s) sought:

In view of the facts mentioned in paragraph 5 above, the appellant prays for the following relief(s)

[Specify below the relief(s) sought explaining the grounds of relief(s) and the legal provisions (if any) relied upon]

7. Interim order, if prayed for:

Pending final decision on the appeal the appellant seeks issue of the following interim order:

[Give here the nature of the interim order prayed for with reasons]

8. Matter not pending with any other court, etc.:

The appellant further declares that the matter regarding which this appeal has been made is not pending before any court of law or any other authority or any other tribunal(s).

- 9. Particulars of bank draft in respect of the fee in terms of sub-rule (1) of rule 28:
 - (i) Amount
 - (ii) Name of the bank on which drawn
 - (iii) Demand draft number

10. List of enclosures:

- (i) An attested true copy of the order against which the appeal is filed
- (ii) Copies of the documents relied upon by the appellant and referred to in the appeal
- (iii) An index of the documents

	Verification
I	(name in full block letters) son / daughter of the appellant do hereby verify
that the	contents of paragraphs [1 to 10] are true to my personal knowledge and belief and that I
have no	t suppressed any material fact(s).
Place:	
Date:	
	Signature of the appellant(s)

FORM 'M' [See rule 36(1)]

COMPLAINT TO REGULATORY AUTHORITY

Complaint under section 31 of the Act

For use of Regulatory Authority(s) office:
Date of filing:
Date of receipt by post:
Complaint No.;
Signature:
Registrar:
IN THE REGULATORY AUTHORITIES OFFICE (Name of place)
Between
Complainant(s)
And
Details of claim:
Details of claim;
 Particulars of the complainant(s): Name of the complainant: Address of the existing office / residence of the complainant: Address for service of all notices: Particulars of the respondents: Name(s) of respondent: Office address of the respondent: Address for service of all notices:
3. Jurisdiction of the regulatory authority:
The complainant declares that the subject matter of the claim falls within the jurisdiction of the regulatory authority.
4. Facts of the case:
[give a concise statement of facts and grounds for complaint]
5. Relief(s) sought:

In view of the facts mentioned in paragraph 4 above, the complainant prays for the following relief(s)
[Specify below the relief(s) claimed explaining the grounds of relief(s) and the legal provisions (if any) relied upon]
6. Interim order, if prayed for:
Pending final decision on the complaint the complainant seeks issue of the following interim order:
[Give here the nature of the interim order prayed for with reasons]
7. Complainant not pending with any other court, etc.:
The complainant further declares that the matter regarding which this complaint has been made is not pending before any court of law or any other authority or any other tribunal(s).
 Particulars of bank draft in respect of the fee in terms of sub-rule (1) of rule 36; (i) Amount (ii) Name of the bank on which drawn (iii) Demand draft number
9. List of enclosures: [Specify the details of enclosures with the complaint]
Verification
[(name in full block letters) son / daughter of the complainant do hereby verify that the contents of paragraphs [1 to 9] are true to my personal knowledge and belief and that I have not suppressed any material fact(s).
Place:
Date:
Signature of the complainant(s)

FORM 'N' [See rule 37(1)] APPLICATION TO ADJUDICATING OFFICER

Claim for compensation under section 31 read with section 71 of the Act

For use of Adjudicating Officers office:
Date of filing:
Date of receipt by post:
Application No.:
Signature:
Authorized Officer:
IN THE ADJUDICATING OFFICERS OFFICE (Name of place)
Between
applicant(s)
And
Respondent(s)
1. Particulars of the applicant(s): (i) Name of the applicant: (ii) Address of the existing office / residence of the appellant: (iii) Address for service of all notices: (iv) Details of allottees apartment, plot or building 2. Particulars of the respondents: (i) Name(s) of respondent: (ii) Office address of the respondent: (iii) Address for service of all notices: (iv) Registration no. and address of project:
3. Jurisdiction of the Adjudicating Officer:The applicant declares that the subject matter of the claim falls within the jurisdiction of th adjudicating officer.4. Facts of the case:

[give a concise statement of facts and grounds of claim against the promoter]

____ (name in full block letters) son / daughter of _____ the applicant do hereby verify that the contents of paragraphs [1 to 8] are true to my personal knowledge and belief and that 1 have not suppressed any material fact(s).

Place:

Date:

Signature of the applicant(s)

FORM 'O' [See rule 38]

ANNUAL STATEMENT OF ACCOUNTS

Receipts	and Payments Account
For the year	ended

(In Rupees)

A/c	Receipts	Current	Previous	A/c	Payments	Current	Previous
Code		year as	Year as		10070	year as	year as
		on	on			on	on
1	To Balance Brought down			13	By Chairperson and Members:		
1.1	To Bank	1		13.1	By Pay and Allowances		
1.2	To Cash in hand			13.2	By Other benefits		
2	To Fee, Charges and Fine:			13.3	By Travelling expenses		
2.1	To Fees			13.31	By Overseas		
2.2	To Charges			13.32	By Domestic		
2.3	To Fines			14	By Officers		
2.4	To Others (specify)			14.1	By Pay and Allowances		
3	To Grants:			14.2	By Retirement Benefits		
3.1	To Accounts with Government			14.3	By Other Benefits		
3.2	To Others (specify)			14.4	By Travelling Expenses		
4	To Gifts			14.41	By Overseas		
5	To Seminars and conferences			14.42	By Domestic		
6	To Sale of Publications			15	By Staff		
7	To Income on investments and Deposits	2		15.1	By Pay and Allowances	ď	

7.1	To Income on investments	15.2	By Retirement Benefits	
7.2	To income on Deposits	15.3	By Other Benefits	
8	To Loans	15.4	By Travelling Expenses	
8.1	To Government	15.41	By Overseas	
8.2	To Others (specify)	15.42	By Domestic	
9	To Sale of Assets	16	By Hire of Conveyance	
10	To Sale on Investments	17	By Wages	
11	To Recoveries from pay bills	18	By Overtime	
		19	By Honorarium	
		20	By Other office expenses	
		21	By Expenditure on Research	
TO DESCRIPTION OF THE PARTY OF		22	By Consultation Expenses	
		23	By Seminars and conferences	
		24	By Publications of Authority	
		25	By Rent and Taxes	
		26	By Interests on Loans	
		27	By Promotional Expenses	
		28	By Membership fee	
		29	By Subscription	
		30	By Purchase of Fixed Assets (specify)	
		31	By Investments and Deposits	
		31.1	By Investments	

	31.2	By Deposits		
	32	By Security Deposits		
	33	By Loans and Advances to:		
	33.1	By Employees:		
	33.11	By Bearing Interest		
	33.12	By not bearing Interest		
	33.2	By Suppliers/ Contractors		
	33.3	By others	ŭ.	
12	34	By Repayment of loan		
	35	By Others		
	35,1	By Leave Salary and Pension		
- 3 - 4 - 5 - 4 - 5 - 4 - 5 - 4 - 5 - 4 - 5 - 4 - 5 - 4 - 5 - 4 - 5 - 5	35.2	Contribution		
	35.3	By Audit Fee		
**************************************	35.4	By Misc:		
	36	By Balance carried down		
	36.1	By Bank		
	36.2	By Cash in hand	na a mangaran	
		Total		

Member(s) (Signature)

Chairperson (Signature)

Income and Expenditure Account

For the 1st April	215	March	
rorme i April	100.	March	

(In Rupees)

A/c Code	Receipts	Current year as	Previous Year as	N 100 III	Payments	Curren year	nt as	Previo year	ous as
		on	on			on		on	
37				61	By Fee, Charges and Fine		*		********

37.1	61.1	By Fee	
37.2	61.2	By Charges	
37.3	61.3	By Fines	
37.31	61.4	By Others (specify)	
37.32	62	By Grants	
38	62.1	By Account with Government	
38.1	62.2	By Others (specify)	
38.2	63	By Gifts	
38.3	64	By Seminars and Conferences	
38.4	65	By Sale of Publications	
38.41	66	By Income on Investments and Deposits	
38.42	66.1	By Income on Investments	
39	66.2	By Income on Deposits	-
39.1	66.3	By Interest on Loan Advances	
39.2	67	By Miscellaneous Income	
39.3	67.1	By Gain on Sales of Assets	
39.4	67.2	By Excess of expenditure over	
39.41	67.3	(Transferred to Capital Fund Account)	
39.42			
40			
41			

42	1					
43	 					
44						
45						
46						
47						
48						
49	1				1	
50						
51						
52						
5,3						
54.1						
54.2						
54.3						
54.4	162					
55						
56						
57						
58						
59						
60						
	Total		d	Total		

Member(s) (Signature)

Chairperson (Signature)

Balance Sheet on 31st March

(In Rupees)

Code		Current year as on	Previous Year · as on	A/c Code	Assets	Current year as	Previous year as on
68	Funds			72	Fixed Assets		
68.1	Capital Fund			72.1	Gross Block at Cost		
68.2	Add Excess of Income Income over Expenditure/ less excess of Expenditure over Income			72.2	Less Cumulative depreciation		V
68.3	Other Funds (Specify)			72.3	Net Block		
69	Reserves	***************************************		73	Capital Work- in-progress		
70	Loans			74	Investments & Deposits		
70.1	Government	-		74.1	Investment		
70.2	Others			74.2	Deposits		
71	Current Liabilities and provisions	-		75	Loans and Advances		
				75.1	Account with Government		
			- 1111	76	Sundry Debtor		
				77	Cash and Bank Balances		
				78	Other Current Assets		
	Total				Total		

Member(s) (Signature)

Accounting Policies and Notes:

Chairperson (Signature)

FORM 'P' [See rule 39]

ANNUAL REPORT TO BE PREPARED BY REGULATORY AUTHORITY

I. Return on registration of promoters and real estate agents

A. In relation to Promoters:

Serial Number	Name of promoter	Address of promoter	Description of project for which registration has been issued	Fee paid	Registration Number
1	2	3	4	5	6

Date of issue of registration	Date on which registration expires	Date of extension of registration with period of extension	Remark	
1	2	3	4	

B. In relation to Real Estate Agents:

Serial Number	Name of Real Estate Agent	Address of Real Estate Agent	Registration Fee paid	Date of issue of registration certificate expires	Date on which registration certificate expires	Date and period of renewal of registration certificate	Remark
1	2	3	4	5	6	7	8

II. Return on number of cases filed before the regulatory authority and the adjudicating officer for settlement of disputes and adjudicated upon.

Sl.No	No. of Cases pending in	No. of Cases received	No. of Cases disposed of
	The state of the s	during the quarter by the regulatory authority	by the regulatory authority.

Sl.No	the last quarter by the	No. of Cases received during the quarter by the regulatory authority officer	by the regulatory
	officer .		

III. Statement on the periodical survey conducted by the regulatory authority to monitor the compliance of the provisions of the Act by the promoters, allottees and real estate agents.

Sl.No	Survey conducted during the quarter with details	Observation of Authority	Remedial steps taken

IV. Statement on steps taken to mitigate any non-compliance of the provisions of the and the rules and regulations made thereunder by the promoters, allottees and real estate agents.

Sl.No	Subject	Steps taken	Results achieved
		1	

V. Statements on penalty imposed by the regulatory authority for contraventions of theAct and directions of the regulatory authority and adjudicating officer.

Sl.No	Name of the promoter	Details of the directions issued	Penalty imposed	Whether paid
Sl.No	Name of the allotee	Details of the directions issued	Penalty imposed	Whether paid
Sl.No	Name of the real estate agent	Details of the directions issued	Penalty imposed	Whether paid

M.G.V.K. BHANU,

Additional Chief Secretary to the Govt. of Assam Urban Development Department.